

Directorate General of Foreign Trade
Ministry of Commerce & Industry, Maulana Azad Road, Udyog Bhawan New
Delhi -110011

Para 4.7 Decision

MEETING NUMBER : 40/82-ALC4/2007 MEETING DATE : 03.03.2008

The Meeting No.40/08 for the licensing year 2007-08 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2004-09 pertaining to Pharma Products due for 05.02.2008 was actually held on **03.03.2008** under the Chairmanship of Export Commissioner, Shri Sanjay Rastogi in his chamber.

At the outset minutes of Norms Committee Meeting No.6/08 dated 15.06.2007, 7/08 dated 21.06.2007, 8/08 dated 28.06.2007, 9/08 dated 03.07.2007, 10/08 dated 10.07.2007 and 39/08 dated 31.01.2008 were ratified by the Committee.

Case No.B-529	M/S Honest Bio-vet Pvt. Ltd.
NC Meeting No.40/08	F.No.01/82/50/1761/AM07
Meeting date: 12.02.2008	RLA F.No.08/24/40/304/AM07
Adv.Lic.No.0810062375 dated 12.01.2007	
Committee considered case as per agenda for revision of norms for export product 3-Chloroperoxybenzoic acid under para 4.7 of HBP.	
Committee decided to call for complete chemical reactions showing utilization of Tertiary Butanol in the process from the firm. Accordingly, case was deferred for four weeks.	

Case No.B-530	M/S Lupin Ltd.
NC Meeting No.40/08	F.No.01/83/50/1508/AM08
Meeting date: 12.02.2008	RLA F.No.03/95/40/776/AM08
Adv.Lic.No.0310449360 dated 06.11.2007	
Committee considered case as per agenda for correction in the description of import item under para 4.7 of HBP.	
Committee in consultation with representative of PI Division present in meeting decided to allow amendment in the description of import items at Sl.No.2 and 9 to read as "EDTA disodium" and "Dimethyl Aniline" respectively.	

RA concerned may take further necessary action as per above decision of Norms Committee.

Case No.B-531	M/S Nicholas Piramal India Ltd.
NC Meeting No.40/08	F.No.01/83/50/370/AM08
Meeting date: 12.02.2008	RLA F.No.03/95/40/1389/AM07
Adv.Lic.No.0310430066 dated 21.05.2007	

Committee considered case as per agenda for ratification of norms for export product Concept Quick Unit Dose Solution under para 4.7 of HBP.

Committee in light of written comments forwarded by Deptt. of Biotechnology vide their O.M. No.BT/IL/05/228/2006/PID dated 15.11.2006 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Quantity	Sl.No.	Description of import item	Qty. allowed
Concept 2U/D Solution (15ml per vial) ITC 33079020	1000 Vials	1.	Catalase Solution	0.0336 liter/1000 Vials
		2.	Exxonmobil LD 100 MED LDPE LD 100 MED	8.925kgs/1000 Vials

RA concerned may take further necessary action as per above decision of Norms Committee.

Case No.B-532	M/S Cipla Ltd.
NC Meeting No.40/08	F.No.01/82/50/558/AM04
Meeting date: 12.02.2008	RLA F.No.03/94/40/1099/AM04
Adv.Lic.No.0310224465 dated 12.09.2003	

Committee considered case as per agenda for ratification of norms for export product Clavet Drops (Palatable Drops) (Amoxicillin & Clavulanate Potassium for oral suspension) under para 4.7 of HBP.

Committee observed that Advance Authorisation was issued in 2003 while the representation of firm has been received only on 14.12.2007. Committee noticed that representation of firm is time barred. Accordingly, Committee decided to close the case.

RA concerned may take further necessary action as per above decision of Norms Committee.

Case No.B-533	M/S Aurobindo Pharma Ltd.
NC Meeting No.40/08	F.No.01/87/50/230/AM07
Meeting date: 12.02.2008	RLA F.No.09/24/40/11/AM07
Adv.Lic.No.0910026489 dated 02.06.2006	

Committee considered case as per agenda for revision of norms for export product Indinavir Sulfate under para 4.7 of HBP.

Committee in light of written comments forwarded by PI Division vide their U.O.No.35011/81/2007-PI-III dated 11.02.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Quantity	Sl.No.	Import items	Quantity allowed per unit of export product
Indinavir sulfate	1 Kg.	1.	Ally bromide	0.366kg/kg
		2.	3-phenyl propionyl chloride	0.5322kg/kg
		3.	2-Cyano Pyrazine	0.839kg/kg
		4.	2-Methoxy propene	0.7138kg/kg
		5.	3-Picolyl chloride	0.3965kg/kg
		6.	Acetonitrile	2.19kg/kg
		7.	Activated Carbon	0.0174kg/kg
		8.	Di Tert. Butyl Di Carbonate	0.489kg/kg
		9.	Di-Methyl Formamide	2.20kg/kg
		10.	L(+) Tartaric Acid	1.3432kg/kg
		11.	Indene	1.4565kg/kg
		12.	Iso Propyl Acetate	1.35kg/kg
		13.	Iso Propyl alcohol	0.93kg/kg
		14.	Methanol	8.67kg/kg
		15.	Methylene chloride	3.24kg/kg
		16.	N-Hexane	1.19kg/kg
		17.	N-Propanol	1.42kg/kg
		18.	Sodium Iodide	0.6938kg/kg
		19.	Tetra hydro Furan	11.27kg/kg
		20.	Tri Ethyl amine	1.54kg/kg
		21.	Tri methyl chloro Silane	3.41kg/kg

RA concerned may take further necessary action as per above decision of Norms Committee.

Case No.B-534	M/S Bharat Serum and Vaccines Ltd.
NC Meeting No.40/08	F.No.01/82/54/3/AM07
Meeting date: 12.02.2008	
Committee considered case as per agenda for inclusion of a separate category of 'Biotechnologicals' in the DEPB Schedule. Committee observed that DEPB rate could be fixed for the export product for which SION has been fixed and the Input Output norms for entire bio-technologicals can not be fixed under one SION. Committee, therefore, decided to close the case.	

Case No.B-535	M/S Biological E Ltd.
NC Meeting No.40/08	F.No.01/82/50/1860/AM07
Meeting date: 12.02.2008	RLA F.No.09/24/040/481/AM07
Adv.Lic.No.0910029748 dated 23.03.2007	
Committee considered case as per agenda for revision of norms for export product Noscapine Hcl under para 4.7 of HBP. Committee decided to call for a testing report of item already imported by the firm indicating purity duly certified by Quality Control Incharge from the firm. Accordingly, case was deferred for six weeks.	

Case No.A-1032	M/S Anuh Pharma Ltd.
NC Meeting No.40/08	F.No.01/82/50/316/AM08
Meeting date: 12.02.2008	RLA F.No.03/94/40/997/AM08
Adv.Lic.No.0310456126 dated 02.01.2008	
Committee considered case as per agenda for ratification of norms for export product Fluticasone Propionate under para 4.7 of HBP. Committee in light of comparison with its earlier decision taken in its 01/08 meeting held on 09/05/2007 vide case no. A-16 in the case of M/s Coral Drugs Limited and in consultation with representative of PI Division present in the meeting noticed that firm has applied for quantities lower than approved earlier in case mentioned above. Committee, accordingly, decided to ratify norms as applied by	

firm under para 4.7 of HBP.

RA concerned may take further necessary action as per above decision of Norms Committee.

Case No.A-1033	M/S Cipla Ltd.
NC Meeting No.40/08	F.No.01/82/50/317/AM08
Meeting date: 12.02.2008	RLA F.No.03/94/40/975/AM08
Adv.Lic.No.0310455195 dated 26.12.2007	
Committee considered case as per agenda for ratification of norms for export product Irinotecan Hcl Injection 40mg/2ml and 100ml under para 4.7 of HBP.	
Committee decided to defer case for four weeks for comments of PI Division.	

Case No.A-1034	M/S Cipla Ltd.
NC Meeting No.40/08	F.No.01/82/50/318/AM08
Meeting date: 12.02.2008	RLA F.No.03/94/40/945/AM08
Adv.Lic.No.0310454389 dated 17.12.2007	
Committee considered case as per agenda for ratification of norms for export product Ipravent HFA 20mcg Inhaler (200MD)/Ipratropium Bromide HFA 20mcg Inhaler (200MD)/Ciplatropium HFA 20mcg Inhaler (200MD) under para 4.7 of HBP.	
Committee decided to defer case for four weeks for comments of PI Division.	

Case No.A-1035	M/S Cipla Ltd.			
NC Meeting No.40/08	F.No.01/82/50/319/AM08			
Meeting date: 12.02.2008	RLA F.No.03/94/40/976/AM08			
Adv.Lic.No.0310455192 dated 26.12.2007				
Committee considered case as per agenda for ratification of norms for export product Carvedilol under para 4.7 of HBP.				
Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/83/2007-PI-III dated 28.01.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export quantity	Sl.N o.	Description of import items	Quantity allowed

Carvedilol ITC30041090	1kg.	1.	4-hydroxy Carbazol	1.06kg/kg
		2.	N-[2-(2-methoxy phenoxy)ethyl]benzyl amine hcl	1.089kg/kg
RA concerned may take further necessary action as per above decision of Norms committee.				

Case No.A-1036	M/S Glenmark Pharmaceuticals Ltd.
NC Meeting No.40/08	F.No.01/82/50/321/AM08
Meeting date: 12.02.2008	RLA F.No.03/94/40/989/AM08
Adv.Lic.No.0310455413 dated 27.12.2007	
Committee considered case as per agenda for ratification of norms for export product Atovaquone under para 4.7 of HBP.	
Committee decided to defer case for four weeks for comments of PI Division.	

Case No.A-1037	M/S Aurobindo Pharma Ltd.			
NC Meeting No.40/08	F.No.01/82/50/323/AM08			
Meeting date: 12.02.2008	RLA F.No.09/24/40/407/AM08			
Adv.Lic.No.0910032639 dated 10.01.2008				
Committee considered case as per agenda for ratification of norms for export product Ritonavir under para 4.7 of HBP.				
Committee in light of written comments forwarded by PI Division vide their U.O.No.35011/81/2007-PI-III dated 11.02.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Quantity	Sl.No.	Import items	Quantity allowed per unit of export product
Ritonavir ITC 29419090	1 Kg.	1.	4-Di Methyl Aminopyridine	0.0781kg/kg
		2.	Ethylene Glycol Dimethyl Ether	15.453kg/kg
		3.	N-Heptane	1.00kg/kg

		4.	Methane Sulphonic Acid	2.25kg/kg
		5.	Trifluoroacetic acid	2.21kg/kg
		6.	MTBE (Methyl Tert. Butyl Ether)	5.20kg/kg
		7.	Isoamyl Alcohol	1.76kg/kg
		8.	Lithium aluminium hydride	0.200kg/kg
		9.	L-phenylalanine	1.23kg/kg
		10.	L-Valine	0.510kg/kg
		11.	Potassium Carbonate	3.72kg/kg
		12.	Sodium borohydride	0.790kg/kg
		13.	DIBOC (Di Tert. Butyl Dicarboxylate)	0.773kg/kg
		14.	Carbon Enoanticromos (Activated carbon)	0.0368kg/kg
		15.	Acetonitrile	0.900kg/kg
		16.	Dimethyl formamide	1.00kg/kg
		17.	Isopropyl alcohol	0.900kg/kg
		18.	Methanol	5.90kg/kg
		19.	Methylene chloride	4.50kg/kg
		20.	n-Hexane	4.00kg/kg
		21.	Tetrahydrofuran	6.20kg/kg
RA concerned may take further necessary action as per above decision of Norms Committee.				

Case No.A-1038	M/S Aurobindo Pharma Ltd.
NC Meeting No.40/08	F.No.01/82/50/324/AM08
Meeting date: 12.02.2008	RLA F.No.09/24/40/339/AM08
Adv.Lic.No.0910032495 dated 31.12.2007	
Committee considered case as per agenda for ratification of norms for export product Anhydrothymidine under para 4.7 of HBP. Committee in light of written comments forwarded by PI Division vide their U.O.No.35011/81/2007-PI-III dated 11.02.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-	

Export product	Export Quantity	Sl.No.	Import items	Quantity allowed per unit of export product
5-0-Trityl-2,3-Anhydrothymidine	1 Kg.	1.	Beta Thymidine	0.6263kg/kg
		2.	Methane sulfonyl chloride	0.365kg/kg
		3.	Triethylamine	2.34kg/kg
		4.	Activated carbon	0.012kg/kg
		5.	Methanol	1.50kg/kg
		6.	Methylene chloride	3.05kg/kg

RA concerned may take further necessary action as per above decision of Norms Committee.

Case No.A-1039	M/S Aurobindo Pharma Ltd.			
NC Meeting No.40/08	F.No.01/82/50/325/AM08			
Meeting date: 12.02.2008	RLA F.No.09/24/40/419/AM08			
Adv.Lic.No.0910032637 dated 10.01.2008				
Committee considered case as per agenda for ratification of norms for export product Cephapirin Benzathine under para 4.7 of HBP.				
Committee in light of written comments forwarded by PI Division vide their U.O.No.35011/81/2007-PI-III dated 11.02.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Quantity	Sl.No.	Import items	Quantity allowed per unit of export product
Cephapirin Benzathine	1 Kg.	1.	4-chloropyridine hcl.	1.226kg/kg
		2.	2-Mercapto Acetic Acid	0.966kg/kg
		3.	Activated carbon	0.100kg/kg
		4.	Iso Propyl Alcohol	0.957kg/kg
		5.	Methylene chloride	23.22kg/kg
		6.	7-ACA	0.901kg/kg
		7.	Triethylamine	1.45kg/kg
		8.	Acetone	10.50kg/kg
		9.	N,N-Dibenzylethylenediamine Diacetate	0.409kg/kg
RA concerned may take further necessary action as per above decision of Norms Committee.				

Case No.A-1040	M/S Belco Pharma
NC Meeting No.40/08	F.No.01/82/50/305/AM08
Meeting date: 12.02.2008	RLA F.No.05/24/40/743/AM08
Adv.Lic.No.0510214132 dated 28.12.2007	
Committee considered case as per agenda for ratification of norms for export product Hydrocortisone Cream BP 1% W/W 15gm, Hydrocortisone Ointment BP 1% w/w 5gm and Hydrocortisone Cream BP 1% w/w 5gm under para 4.7 of HBP. Committee in consultation with representative of PI Division present in the meeting decided to ratify norms as per SION at SL. No. A-1931. RA concerned may take further necessary action as per above decision of Norms Committee.	

Case No.A-1041	M/S Aurobindo Pharma Ltd.			
NC Meeting No.40/08	F.No.01/82/50/253/AM08			
Meeting date: 12.02.2008	RLA F.No.09/24/40/205/AM08			
Adv.Lic.No.0910031156 dated 16.08.2007				
Committee considered case as per agenda for ratification of norms for export product Ceftiofur Sodium Sterile under para 4.7 of HBP.				
Committee in light of written comments forwarded by PI Division decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Quantity	Sl.No.	Import items	Quantity allowed per unit of export product
Ceftiofur Sodium Strile	1 Kg.	1.	7-ACA	1.16kg/kg
		2.	MAEM	0.809kg/kg
		3.	Acetone	5.63kg/kg
		4.	THF	2.55kg/kg
		5.	Activated Carbon	0.100kg/kg
RA concerned may take further necessary action as per above decision of Norms Committee.				

Case No.A-1042	M/S Aurobindo Pharma Ltd.			
NC Meeting No.40/08	F.No.01/82/50/296/AM08			
Meeting date: 12.02.2008	RLA F.No.09/24/40/428/AM08			
Adv.Lic.No.0910032472 dated 26.12.2007				
Committee considered case as per agenda for ratification of norms for export product Carvedilol under para 4.7 of HBP.				
Committee in light of written comments forwarded by PI Division vide their U.O.No.35011/81/2007-PI-III dated 11.02.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Quantity	Sl.No.	Import items	Quantity allowed per unit of export product
Carvedilol ITC 29419090	1 Kg.	1.	4-hydroxy-9H-Carbazole	1.06kg/kg
		2.	Activated carbon	0.100kg/kg
RA concerned may take further necessary action as per above decision of Norms Committee.				

Case No.A-1043	M/S Aurobindo Pharma Ltd.			
NC Meeting No.40/08	F.No.01/82/50/294/AM08			
Meeting date: 12.02.2008	RLA F.No.09/24/40/413/AM08			
Adv.Lic.No.0910032473 dated 26.12.2007				
Committee considered case as per agenda for ratification of norms for export product Florfenicol under para 4.7 of HBP.				
Committee in light of written comments forwarded by PI Division vide their U.O.No.35011/81/2007-PI-III dated 11.02.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Quantity	Sl.N o.	Import items	Quantity allowed per unit of export product
Florfenicol ITC 29419090	1 Kg.	1.	(1R,2S)-1-[4-(methylsulfonyl)phenyl]-2-amino-3-fluoro-1-propanol [Fluoroamine]	1.095kg/kg
		2.	Methyl Dichloro Acetate	1.588kg/kg
		3.	Toluene	1.61kg/kg
		4.	Methanol	1.21kg/kg

		5.	Ethanol	2.41kg/kg
		6.	Carbon enoanticromos (Activated Carbon)	0.047kg/kg
RA concerned may take further necessary action as per above decision of Norms Committee.				

Case No.A-1044	M/S Bal Pharma Ltd.
NC Meeting No.40/08	F.No.01/82/50/289/AM08
Meeting date: 12.02.2008	RLA F.No.07/24/40/652/AM08
Adv.Lic.No.0710055002 dated 14.12.2007	
Committee considered case as per agenda for ratification of norms for export product Amiloride Hcl under para 4.7 of HBP. Committee decided to defer case for six weeks for comments of PI Division.	

Case No.A-1045	M/S Codexis Laboratories India Pvt. Ltd.
NC Meeting No.40/08	F.No.01/82/50/290/AM08
Meeting date: 12.02.2008	RLA F.No.05/24/40/660/AM08
Adv.Lic.No.0510212818 dated 30.11.2007	
Committee considered case as per agenda for ratification of norms for export product (4R-Cis)-1,1-Dimethylethyl-6-Cyanomethyl-2,2-Dimethyl-1-3-Dioxane-4-Acetate (ATS-8) NLT 99% under para 4.7 of HBP. Committee decided to defer case for six weeks for comments of PI Division.	

Case No.A-1046	M/S Gland Pharma Ltd.
NC Meeting No.40/08	F.No.01/82/50/257/AM08
Meeting date: 12.02.2008	RLA F.No.09/24/40/356/AM08
Adv.Lic.No.0910032089 dated 14.11.2007	
Committee considered case as per agenda for ratification of norms for export product Adenosine Injections under para 4.7 of HBP. Committee decided to defer case for six weeks for comments of PI Division.	

Case No.A-1047	M/S Nicholas Piramal India Ltd.			
NC Meeting No.40/08	F.No.01/82/50/326/AM08			
Meeting date: 12.02.2008	RLA F.No.03/95/40/937/AM08			
Adv.Lic.No.0310454966 dated 20.12.2007				
Committee considered case as per agenda for ratification of norms for export product Concept Quick Unit dose solution under para 4.7 of HBP.				
Committee in light of written comments forwarded by Deptt. of Bio-technology vide their O.M. No.BT/IL/05/228/2006/PID dated 15.11.2006 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Quantity	Sl.N o.	Description of import item	Qty. allowed
Concept 2U/D Solution (15ml per vial) ITC 33079020	1000 Vials	1.	Catalase Solution	0.0336 liter/1000 Vials
		2.	Exxonmobil LD 100 MED LDPE LD 100 MED	8.925kgs/1000 Vials
RA concerned may take further necessary action as per above decision of Norms Committee.				

Case No.A-1048	M/S Mangalam Drugs & Organics Ltd.
NC Meeting No.40/08	F.No.01/82/50/327/AM08
Meeting date: 12.02.2008	RLA F.No.03/95/40/961/AM08
Adv.Lic.No.0310456184 dated 02.01.2008	
Committee considered case as per agenda for ratification of norms for export product Amodiaquine Base under para 4.7 of HBP.	
Committee decided to defer the case for four weeks.	

Case No.A-1049	M/S Kamud Drugs Pvt. Ltd.
NC Meeting No.40/08	F.No.01/83/50/314/AM08
Meeting date: 12.02.2008	RLA F.No.31/24/40/298/AM08
Adv.Lic.No.3110031879 dated 11.12.2007	
Committee considered case as per agenda for ratification of norms for export	

product Ketamine Hcl under para 4.7 of HBP.

Committee decided to defer case for six weeks for comments of PI Division.

Case No.A-1050	M/S Kamud Drugs Pvt. Ltd.
NC Meeting No.40/08	F.No.01/83/50/315/AM08
Meeting date: 12.02.2008	RLA F.No.31/24/40/320/AM08
Adv.Lic.No.3110032124 dated 31.12.2007	
Committee considered case as per agenda for ratification of norms for export product Ketamine Hcl under para 4.7 of HBP.	
Committee decided to defer case for six weeks for comments of PI Division.	

Case No.A-1051	M/S Medreich Ltd.			
NC Meeting No.40/08	F.No.01/82/50/313/AM08			
Meeting date: 12.02.2008	RLA F.No.07/24/40/651/AM08			
Adv.Lic.No.0710055104 dated 26.12.2007				
Committee considered case as per agenda for ratification of norms for export product Glucosamine under para 4.7 of HBP.				
Committee in consultation with representative of PI Division present in the meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Quantity	Sl. No	Import Item	Quantity allowed per unit of export product
Glucosamine 750mg+Chondroitin Sulphate 600mg Sustained Release Tablets ITC-30049069	1 Tablet	1.	Glucosamine HCL BP/USP/EP	765mg per tablet
		2.	Chondroitin Sulphate BP/USP/EP	612mg per tablet
RA concerned may take further necessary action as per above decision of NC.				

Case No.A-1052	M/S Smilax Laboratories Ltd.
NC Meeting No.40/08	F.No.01/82/50/310/AM08

Meeting date: 12.02.2008	RLA F.No.09/24/40/298/AM08
Adv.Lic.No.0910032150 dated 26.11.2007	
Committee considered case as per agenda for ratification of norms for export product 2-Hydroxy methyl-3,5-dimethyl-4-Methoxy pyridine Hcl under para 4.7 of HBP.	
Committee decided to defer case for six weeks for comments of PI Division.	

Case No.A-1053	M/S Smilax Laboratories Ltd.
NC Meeting No.40/08	F.No.01/82/50/311/AM08
Meeting date: 12.02.2008	RLA F.No.09/24/40/362/AM08
Adv.Lic.No.0910032152 dated 26.11.2007	
Committee considered case as per agenda for ratification of norms for export product Pentoprazole Sodium Pellets 15% under para 4.7 of HBP.	
Committee decided to defer case for six weeks for comments of PI Division.	

Case No.A-1054	M/S Win Medicare Ltd.			
NC Meeting No.40/08	F.No.01/82/50/312/AM08			
Meeting date: 12.02.2008	RLA F.No.05/24/40/664/AM08			
Adv.Lic.No.0510213367 dated 11.12.2007				
Committee considered case as per agenda for ratification of norms for export product 2Betadine Standardised Microbicidal solution 10% USP/IP 500ml under para 4.7 of HBP.				
Committee in light of its earlier decision taken in its 15/04 meeting held on 16/07/2003 vide case no. A-654 and in consultation with representative of PI Division present in the meeting decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Item	Export Quantity	Sl. No	Import Item	Quantity allowed per unit of export product
Betadine Standarized Microbicidal Solution 10%USP/IP 500ml (each 500ml contains Providone	Pack of 500ml	1.	Povidone Iodine	50.75 gm/pack

Iodine USP 10%w/v(available iodine 1%w/v)				
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Case No.A-1055	M/S Softgel Healthcare Pvt. Ltd.
NC Meeting No.40/08	F.No.01/82/50/306/AM08
Meeting date: 12.02.2008	RLA F.No.04/24/40/271/AM08
Adv.Lic.No.0410093473 dated 04.12.2007	
Committee considered case as per agenda for ratification of norms for export product Vitamin A&D Capsules BP, Vitamin A Capsules USP and Vitamin A Capsules USP under para 4.7 of HBP.	
Committee decided to defer case for four weeks for comments of PI Division.	

Case No.A-1056	M/S Dalas Biotech Ltd.			
NC Meeting No.40/08	F.No.01/82/50/307/AM08			
Meeting date: 12.02.2008	RLA F.No.05/24/40/659/AM08			
Adv.Lic.No.0510212617 dated 27.11.2007				
Committee considered case as per agenda for ratification of norms for export product 7-AVCA under para 4.7 of HBP.				
Committee in light of its earlier decision taken in its 34/82 meeting held on 26.12.2007 vide Case No.1/29/83 and in consultation with representative of PI Division present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Quantity	Sl.N o.	Description of import item	Qty. allowed
7 Amino Acid-3-Vinyl-3 Cephem-4 Carboxylic Acid Diphenyl Ester Hcl (7 AVCA) ITC-29411090	1kg.	1.	7-Phenylacetamido-3-chloromethyl cephalosporanic Acid para Methoxybenzyl Ester (GCLE)	2.672kg/kg
		2.	Triphenyl Phosphine	1.26kg/kg
		3.	Methylene	10.31kg/kg

			Chloride	
RA concerned may take further necessary action as per above decision of Norms Committee.				

Case No.A-1057	M/S Scitech Healthcare Pvt. Ltd.
NC Meeting No.40/08	F.No.01/82/50/308/AM08
Meeting date: 12.02.2008	RLA F.No.03/94/40/466/AM08
Adv.Lic.No.0910032150 dated 26.11.2007	
Committee considered case as per agenda for ratification of norms for export product CoQ10 Softgel Capsules (30mg) and CoQ10 Softgel Capsules (120mg) under para 4.7 of HBP.	
Committee decided to defer case for six weeks for comments of PI Division.	

Case No.A-1058	M/S Vijayasri Organics Ltd.
NC Meeting No.40/08	F.No.01/82/50/309/AM08
Meeting date: 12.02.2008	RLA F.No.09/24/40/294/AM08
Adv.Lic.No.0910032155 dated 26.11.2007	
Committee considered case as per agenda for ratification of norms for export product 2-Butyl-5-Chloro-3H-Imidazole-4-Carbaldehyde (IMAL) under para 4.7 of HBP.	
Committee decided to defer case for six weeks for comments of PI Division.	

Case No.A-1059	M/S Sandoz Pvt. Ltd.			
NC Meeting No.40/08	F.No.01/82/50/328/AM08			
Meeting date: 12.02.2008	RLA F.No.03/95/40/1458/AM06			
Adv.Lic.No.0310374310 dated 31.03.2006				
Committee considered case as per agenda for ratification of norms for export product Rifampicin under para 4.7 of HBP.				
Committee in light of written comments forwarded by PI Division vide their U.O.No.35011/180/2006-PI-III dated 03.03.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export	Sl.N	Import items	Quantity allowed

	Quantity	o.		per unit of export product
Rafampicin ITC-29419011	1 Kg.	1.	Rifa-S	1.02kg/kg
		2.	Dimethyl formamide	0.80kg/kg
		3.	Tertiary Butylamine	0.314kg/kg
		4.	Piperazine Anhydrous	0.120kg/kg

RA concerned may take further necessary action as per above decision of Norms Committee.

1	Case No.:10/20/87-ALC1/2005	Party Name:ALKALOIDS CORP	Meet No/Date:40/82-ALC4/2007 05.02.2008	Status:Case Withdrawn
	HQ File : 01/87/050/00429/AM06/	RLA File : 02/24/040/00081/AM06/	Lic.No/Date:02100800 76 15.07.2005	
	Decision :Committee considered case as per agenda for ratification of norms for export product Aescin (Horse Chestnut Extract) under para 4.7 of HBP. Committee decided to withdraw case as case has been approved by NC in its 39/82 meeting held on 29.01.2008.			

2	Case No.:12/38/83-ALC1/2005	Party Name:UNIMARK REMEDIES LIMITED.,	Meet No/Date:40/82-ALC4/2007 05.02.2008	Status:Case Approved
	HQ File : 01/83/050/00495/AM06/	RLA File : 03/95/040/01004/AM06/	Lic.No/Date:03103576 75 01.12.2005	:
	Decision : Committee considered case as per agenda for ratification of norms for export product Cephalixin Monohydrate under para 4.7 of HBP. Committee decided to ratify norms as per revised SION at SI.No.A-116 published vide Public Notice No.2 dated 19.04.2007 or as applied by firm whichever is lower. RA concerned may take further necessary action as per above decision of Norms Committee.			

3	Case No.:31/47/82-	Party Name:CALYX	Meet No/Date:40/82-	Status:Cas
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ALC1/2005	CHEMICALS & PHARMACEUTICALS PVT.LTD.	ALC4/2007 05.02.2008	e Deferred
HQ File : 01/82/050/01335/AM06/	RLA File : 03/94/040/01210/AM06/	Lic.No/Date:03103656 92 03.02.2006	Defer Date: 01.04.2008
Decision : Committee considered case as per agenda for ratification of norms for export product under para 4.7 of HBP. Committee decided to handover file to representative of PI Division present in the meeting for his comments. Accordingly case was deferred for four weeks.			

4

Case No.:280/24/83- ALC1/2007	Party Name:SHALINA LABORATORIES PVT. LTD.	Meet No/Date:40/82- ALC4/2007 05.02.2008	Status:Case Approved
HQ File : 01/83/050/00097/AM07/	RLA File : 03/95/040/00073/AM07/	Lic.No/Date:03103777 92 26.04.2006	
Decision : Committee considered case as per agenda for ratification of norms for export product Diprosone Lotion 30ml under para 4.7 of HBP.			
Committee in light of its earlier decision taken in its 35/82 meeting held on 08.01.2008 vide Case No.9/35/82 and in consultation with representative of PI Division present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			
Export product	Export Quantity	Sl.No.	Description of import item Qty. allowed
Diprosone Lotion 30ml	30ml bottle	1.	Betamethsone Base BP 15.15mg/30 ml bottle
RA concerned may take further necessary action as per above decision of Norms Committee.			

5	Case No.:8/10/87- ALC1/2006	Party Name:ALKALOIDS CORP	Meet No/Date:40/82- ALC4/2007 05.02.2008	Status:Cas e Withdrawn
	HQ File : 01/87/050/00096/AM07/	RLA File : 02/24/040/00020/AM07/	Lic.No/Date:02100887 34 28.04.2006	
Decision : Committee considered case as per agenda for ratification of norms for export product Aescin (Horse Chestnut Extract) Extract under para 4.7 of HBP.				

Committee decided to withdraw case as case has been approved by NC in its 39/82 meeting held on 29.01.2008.

6	Case No.:1/23/87-ALC1/2006	Party Name:ALCHEM INTERNATIONAL LTD.	Meet No/Date:40/82-ALC4/2007 05.02.2008	Status:Case Withdrawn
	HQ File : 01/87/050/00336/AM07/	RLA File : 05/24/040/00255/AM07/	Lic.No/Date:0510185276 21.06.2006	
	Decision : Committee considered case as per agenda for ratification of norms for export product Silymarin Extract under para 4.7 of HBP. Committee decided to withdraw case as case has been rejected by NC in its 39/82 meeting held on 29.01.2008.			

7	Case No.:16/27/87-ALC1/2006	Party Name:ALKALOIDS CORP	Meet No/Date:40/82-ALC4/2007 05.02.2008	Status:Case Withdrawn
	HQ File : 01/87/050/00419/AM07/	RLA File : 02/24/040/00123/AM07/	Lic.No/Date:0210092125 02.08.2006	
	Decision : Committee considered case as per agenda for ratification of norms for export product Kola Extract under para 4.7 of HBP. Committee decided to withdraw case as case has been approved by NC in its 39/82 meeting held on 29.01.2008.			

8	Case No.:25/27/87-ALC1/2006	Party Name:ALCON BIOSCIENCES PRIVATE LIMITED	Meet No/Date:40/82-ALC4/2007 05.02.2008	Status:Case Deferred
	HQ File : 01/87/050/00446/AM07/	RLA File : 03/94/040/01463/AM06/	Lic.No/Date:0310393946 09.08.2006	Defer Date: 15.04.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Benzil Pure 99% under para 4.7 of HBP. Committee decided to refer the case to Chemical Division of Deptt. Of C&PC for their comments. Accordingly the case was deferred for six weeks.			

9	Case No.:35/31/82-ALC1/2006	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:40/82-ALC4/2007 05.02.2008	Status:Case Withdrawn
	HQ File : 01/82/050/01132/AM07/	RLA File : 03/94/040/00773/AM07/	Lic.No/Date:0310403496	

		11.10.2006	
Decision : Committee considered case as per agenda for ratification of norms for export product 5 Fluoro Cyto Sine under para 4.7 of HBP. Committee decided to withdraw case as case has been approved by NC in its 37/82 meeting held on 15.01.2008.			

10

Case No.:14/37/83-ALC1/2006	Party Name:UNICHEM LABORATORIES LIMITED	Meet No/Date:40/82-ALC4/2007 05.02.2008	Status:Case Approved
HQ File : 01/83/050/00965/AM07/	RLA File : 03/95/040/01024/AM07/	Lic.No/Date:0310410452 01.12.2006	
Decision : Committee considered case as per agenda for ratification of norms for export product Amlodipine Maleate under para 4.7 of HBP.			
Committee in light of its earlier decision taken in its 31/82 meeting held on 04.12.2007 vide Case No.55/27/83 and in consultation with representative of PI Division present in meeting decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			
Export product	Export Quantity	Sl.No.	Description of import item Qty. allowed
Amlodipine Maleate	1kg.	1.	Phthaloyl Amlodipine 1.08kg/kg
		2.	Methylene chloride 4.50kg/kg
		3.	Isopropyl alcohol 2.40kg/kg
RA concerned may take further necessary action as per above decision of Norms Committee.			

Case No.:2/46/82-ALC1/2006	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:40/82-ALC4/2007 05.02.2008	Status:Case Deferred
HQ File : 01/82/050/01441/AM07/	RLA File : 09/24/040/00390/AM07/	Lic.No/Date:0910028634 13.12.2006	Defer Date: 01.04.2008
Decision : Committee considered case as per agenda for ratification of norms for export product under para 4.7 of HBP. Committee decided to defer case for four weeks for comments of PI Division.			

12	Case No.:2/48/83-ALC1/2006	Party Name:SURYA PHARMACEUTICAL LTD	Meet No/Date:40/82-ALC4/2007 05.02.2008	Status:Case Withdrawn
	HQ File : 01/83/050/01135/AM07/	RLA File : 22/24/040/00291/AM07/	Lic.No/Date:2210006400 17.01.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product Sultamicillin Tosylate under para 4.7 of HBP. Committee decided to withdraw case as case has been approved by NC in its 32/82 meeting held on 11.12.2007.			

13	Case No.:5/9/82-ALC4/2007	Party Name:JUBILANT ORGANOSYS LTD (FORMERLY VAM ORGANIC CHEM	Meet No/Date:40/82-ALC4/2007 05.02.2008	Status:Case Withdrawn
	HQ File : 01/82/050/01646/AM07/	RLA File : 05/24/040/00937/AM07/	Lic.No/Date:0510199268 09.02.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product 3,4 Dihydroxy-4-Oxo-6Acetoxy-7Methoxyquinazole under para 4.7 of HBP. Committee decided to withdraw case as case has been approved by NC in its 35/82 meeting held on 08.01.2008.			

14	Case No.:500/24/83-ALC1/2007	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:40/82-ALC4/2007 05.02.2008	Status:Case Withdrawn
	HQ File : 01/83/050/00062/AM08/	RLA File : 22/24/040/00297/AM07/	Lic.No/Date:2210006482 13.02.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product Ezetimibe under para 4.7 of HBP. Committee decided to withdraw case as case has been approved by NC in its 35/82 meeting held on 08.01.2008.			

15	Case No.:445/24/83-ALC1/2007	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:40/82-ALC4/2007 05.02.2008	Status:Case Deferred
	HQ File : 01/83/050/01268/AM07/	RLA File : 09/24/040/00478/AM07/	Lic.No/Date:0910029428 22.02.2007	Defer Date: 01.04.2008

Decision : Committee considered case as per agenda for ratification of norms for export product under para 4.7 of HBP.

Committee decided to defer case for four weeks for comments of PI Division.

16	Case No.:873/21/82-ALC4/2007	Party Name:JUBILANT ORGANOSYS LTD (FORMERLY VAM ORGANIC CHEM	Meet No/Date:40/82-ALC4/2007 05.02.2008	Status:Case Deferred
	HQ File : 01/82/050/01709/AM07/	RLA File : 05/24/040/00952/AM07/	Lic.No/Date:05102001 15 27.02.2007	Defer Date: 15.04.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product under para 4.7 of HBP. Committee decided to refer the case to Chemical Division of Deptt. Of C&PC for their comments. Accordingly the case was deferred for six weeks.			

17	Case No.:4/21/82-ALC4/2007	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:40/82-ALC4/2007 05.02.2008	Status:Case Withdrawn
	HQ File : 01/82/050/00006/AM08/	RLA File : 22/24/040/00295/AM07/	Lic.No/Date:22100065 38 27.02.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product Cephalothin for Injection under para 4.7 of HBP. Committee decided to withdraw case as case has been approved by NC in its 37/82 meeting held on 15.01.2008.			

18	Case No.:6/9/82-ALC4/2007	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:40/82-ALC4/2007 05.02.2008	Status:Case Withdrawn
	HQ File : 01/82/050/01728/AM07/	RLA File : 09/24/040/00488/AM07/	Lic.No/Date:09100295 04 01.03.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product Cefdinir under para 4.7 of HBP. Committee decided to withdraw case as case has been approved by NC in its 33/82 meeting held on 18.12.2007.			

19	Case No.:467/24/83-	Party Name:RA CHEM	Meet No/Date:40/82-	Status:Cas
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ALC1/2007	PHARMA LIMITED.	ALC4/2007 05.02.2008	e Deferred
HQ File : 01/83/050/01334/AM07/	RLA File : 09/24/040/00519/AM07/	Lic.No/Date:09100296 57 14.03.2007	Defer Date: 15.04.2008
Decision : Committee considered case as per agenda for ratification of norms for export product 2-Aminomethyl 7-Chloro-2,3 Dihydro-5(2-Fluorophenyl)1H-4-Benzodiazepine Dimalleate under para 4.7 of HBP. Committee decided to defer case for six weeks for comments of PI Division.			

Case No.:17/9/82- ALC4/2007	Party Name:CIPLA LIMITED	Meet No/Date:40/82- ALC4/2007 05.02.2008	Status:Case Rejected
HQ File : 01/82/050/01837/AM07/	RLA File : 03/94/040/01468/AM07/	Lic.No/Date:03104237 77 21.03.2007	
20	Decision : Committee considered case as per agenda for ratification of norms for export product Exemestane under para 4.7 of HBP. Committee observed that firm was requested to furnish technical details vide letter dated 22/01/2007 but no reply has been received. Committee, therefore, decided to close the case. RA concerned may take further necessary action as per above decision of NC.		

Case No.:3/22/83- ALC1/2007	Party Name:RA CHEM PHARMA LIMITED.	Meet No/Date:40/82- ALC4/2007 05.02.2008	Status:Case Deferred
HQ File : 01/83/050/01367/AM07/	RLA File : 09/24/040/00505/AM07/	Lic.No/Date:09100297 69 26.03.2007	Defer Date: 15.04.2008
21	Decision : Committee considered case as per agenda for ratification of norms for export product 1-Acetylamino-5-Nitro-2-Propoxy Benzene under para 4.7 of HBP. Committee decided to refer the case to Chemical Division of Deptt. Of C&PC for their comments. Accordingly, the case was deferred for six weeks.		

22	Case No.:23/9/82- ALC4/2007	Party Name:LUPIN LIMITED	Meet No/Date:40/82- ALC4/2007 05.02.2008	Status:Case Withdrawn
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HQ File : 01/82/050/01901/AM07/	RLA File : 03/95/040/01622/AM07/	Lic.No/Date:03104249 15 29.03.2007	
Decision : Committee considered case as per agenda for ratification of norms for export product Cefposoxime Proxetil under para 4.7 of HBP. Committee decided to withdraw case as case has been approved by NC in its 35/82 meeting held on 08.01.2008.			

Case No.:474/24/83- ALC1/2007	Party Name:SHILPA MEDICARE LTD.,	Meet No/Date:40/82- ALC4/2007 05.02.2008	Status:Case Withdrawn
HQ File : 01/83/050/01382/AM07/	RLA File : 07/24/040/00879/AM07/	Lic.No/Date:07100509 72 29.03.2007	
23	Decision : Committee considered case as per agenda for ratification of norms for export product N-[B-D-Ribofuranoxyl]-5-Hydroxyimidazole-4-Carboxamide Technical Grade under para 4.7 of HBP. Committee decided to withdraw case as case has been Rejected by NC in its 38/82 meeting held on 22.01.2008.		

Case No.:9/21/82- ALC4/2007	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:40/82- ALC4/2007 05.02.2008	Status:Case Approved
HQ File : 01/82/050/00009/AM08/	RLA File : 09/24/040/00543/AM07/	Lic.No/Date:09100299 31 10.04.2007	
24	Decision : Committee considered case as per agenda for ratification of norms for export product 7-Amino-3[(Z/E)-1-YL]-3-Cephem-4-Carboxylic Acid (APRA) under para 4.7 of HBP. Committee noted the report sent by RLA and observed that the license was issued under para 4.7.1 of HBP against norms fixed category. Committee, therefore, decided to close the case.		

Case No.:12/7/83- ALC1/2007	Party Name:RANTUS PHARMA PVT LTD	Meet No/Date:40/82- ALC4/2007 05.02.2008	Status:Case Withdrawn
HQ File : 01/83/050/00083/AM08/	RLA File : 09/24/040/00433/AM07/	Lic.No/Date:09100299 34 10.04.2007	
25	Decision : Committee considered case as per agenda for ratification of norms for export product Tramadol Base under para 4.7 of HBP.		

Committee decided to withdraw case as case has been approved by NC in its 36/82 meeting held on 08.01.2008.

26	Case No.:15/18/83-ALC1/2007	Party Name:GRANULES INDIA LIMITED	Meet No/Date:40/82-ALC4/2007 05.02.2008	Status:Case withdrawn
	HQ File : 01/83/050/00252/AM08/	RLA File : 09/24/040/00023/AM08/	Lic.No/Date:0910030174 04.05.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product Iso Metheptene Mucate under para 4.7 of HBP. Committee decided to withdraw case as case has been approved by NC in its 34/82 meeting held on 26.12.2007.			

27	Case No.:20/21/82-ALC4/2007	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:40/82-ALC4/2007 05.02.2008	Status:Case Deferred
	HQ File : 01/82/050/00028/AM08/	RLA File : 05/24/040/00097/AM08/	Lic.No/Date:0510203344 07.05.2007	Defer Date: 15.04.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Clarithromycin Carbomer Granules 44% under para 4.7 of HBP. Committee decided to remind concerned RA to furnish a copy of application along with copy of advance authorization. Accordingly, the case was deferred for six weeks.			

28	Case No.:575/24/83-ALC1/2007	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:40/82-ALC4/2007 05.02.2008	Status:Case Withdrawn
	HQ File : 01/83/050/00265/AM08/	RLA File : 09/24/040/00445/AM07/	Lic.No/Date:0910030195 07.05.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product Nelfinavir Mesylate under para 4.7 of HBP. Committee decided to withdraw case as case has been approved by NC in its 35/82 meeting held on 08.01.2008.			

29	Case No.:6/4/82-ALC4/2007	Party Name:SHALINA LABORATORIES PVT. LTD.	Meet No/Date:40/82-ALC4/2007 05.02.2008	Status:Case Withdrawn
	HQ File :	RLA File :	Lic.No/Date:03104289	

01/82/050/00031/AM08/	03/95/040/00095/AM08/	99 10.05.2007	
Decision : Committee considered case as per agenda for ratification of norms for export product Diprosone Lotion 30ml under para 4.7 of HBP. Committee decided to withdraw case as case has been approved by NC in its 36/82 meeting held on 08.01.2008.			

Case No.:589/24/83-ALC1/2007	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:40/82-ALC4/2007 05.02.2008	Status:Case withdrawn
HQ File : 01/83/050/00308/AM08/	RLA File : 09/24/040/00013/AM08/	Lic.No/Date:0910030250 14.05.2007	
30	Decision : Committee considered case as per agenda for ratification of norms for export product Benzhydrol Thioacetamide under para 4.7 of HBP. Committee decided to withdraw case as case has been approved by NC in its 35/82 meeting held on 08.01.2008.		

Case No.:29/9/82-ALC4/2007	Party Name:S.M. HERBALS PVT.LTD.	Meet No/Date:40/82-ALC4/2007 05.02.2008	Status:Case Withdrawn
HQ File : 01/82/050/00039/AM08/	RLA File : 05/24/040/01075/AM07/	Lic.No/Date:0510203751 16.05.2007	
31	Decision : Committee considered case as per agenda for ratification of norms for export product Camptothecin under para 4.7 of HBP. Committee decided to withdraw case as case has been approved by NC in its 39/82 meeting held on 29.01.2008.		

Case No.:622/24/83-ALC1/2007	Party Name:SHODHANA LABORATORIES LTD.	Meet No/Date:40/82-ALC4/2007 05.02.2008	Status:Case Deferred
HQ File : 01/83/050/00388/AM08/	RLA File : 09/24/040/00048/AM08/	Lic.No/Date:0910030334 24.05.2007	Defer Date: 15.04.2008
32	Decision : Committee considered case as per agenda for ratification of norms for export product 2-(2-Methoxy Phenoxy) Ethylamine under para 4.7 of HBP. Committee decided to remind RA to furnish relevant application of the firm. Accordingly, the case was deferred for six weeks.		

33	Case No.:623/24/83-ALC1/2007	Party Name:SHODHANA LABORATORIES LTD.	Meet No/Date:40/82-ALC4/2007 05.02.2008	Status:Case withdrawn
	HQ File : 01/83/050/00389/AM08/	RLA File : 09/24/040/00049/AM08/	Lic.No/Date:09100303 35 24.05.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product 4-(2,3-Epoxy Propoxy) Carbazole under para 4.7 of HBP. Committee decided to withdraw case as case has been approved by NC in its 35/82 meeting held on 08.01.2008.			

34	Case No.:653/24/83-ALC1/2007	Party Name:LUPIN LIMITED	Meet No/Date:40/82-ALC4/2007 05.02.2008	Status:Case Withdrawn
	HQ File : 01/83/050/00456/AM08/	RLA File : 03/95/040/00187/AM08/	Lic.No/Date:03104310 79 30.05.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product Cefpodoxime Proxetil under para 4.7 of HBP. Committee decided to withdraw case as case has been approved by NC in its 35/82 meeting held on 08.01.2008.			

35	Case No.:661/24/83-ALC1/2007	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:40/82-ALC4/2007 05.02.2008	Status:Case Withdrawn
	HQ File : 01/83/050/00490/AM08/	RLA File : 09/24/040/00094/AM08/	Lic.No/Date:09100304 86 08.06.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product Tenofovir Disoproxil Fumarate under para 4.7 of HBP. Committee decided to withdraw case as case has been approved by NC in its 35/82 meeting held on 08.01.2008.			

36	Case No.:715/24/83-ALC1/2007	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:40/82-ALC4/2007 05.02.2008	Status:Case Withdrawn
	HQ File : 01/83/050/00590/AM08/	RLA File : 03/94/040/00243/AM08/	Lic.No/Date:03104329 29 18.06.2007	
	Decision : Committee considered case as per agenda for ratification of			

norms for export product Norethisterone under para 4.7 of HBP.

Committee decided to withdraw case as case has been approved by NC in its 39/82 meeting held on 29.01.2008.

37	Case No.:706/24/83-ALC1/2007	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:40/82-ALC4/2007 05.02.2008	Status:Case Withdrawn
	HQ File : 01/83/050/00563/AM08/	RLA File : 09/24/040/00080/AM08/	Lic.No/Date:0910030641 22.06.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product Efavirenz under para 4.7 of HBP. Committee decided to withdraw case as case has been approved by NC in its 37/82 meeting held on 15.01.2008.			

38	Case No.:789/24/83-ALC1/2007	Party Name:LUPIN LIMITED	Meet No/Date:40/82-ALC4/2007 05.02.2008	Status:Case Withdrawn
	HQ File : 01/83/050/00742/AM08/	RLA File : 03/95/040/00276/AM08/	Lic.No/Date:0310433502 22.06.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product Levetiracetam under para 4.7 of HBP. Committee decided to withdraw case as case has been approved by NC in its 35/82 meeting held on 08.01.2008.			

39	Case No.:726/24/83-ALC1/2007	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:40/82-ALC4/2007 05.02.2008	Status:Case Deferred
	HQ File : 01/83/050/00613/AM08/	RLA File : 04/24/040/00113/AM08/	Lic.No/Date:0410090130 28.06.2007	Defer Date: 15.04.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product 2-Fluoro Adenosin Triacetate (2-FAT) under para 4.7 of HBP. Committee decided to defer case for six weeks for comments of PI Division.			

40	Case No.:728/24/83-ALC1/2007	Party Name:MALLADI DRUGS &	Meet No/Date:40/82-ALC4/2007	Status:Case
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		PHARMACEUTICALS LIMITED	05.02.2008	Deferred
	HQ File : 01/83/050/00615/AM08/	RLA File : 04/24/040/00111/AM08/	Lic.No/Date:04100901 32 28.06.2007	Defer Date: 15.04.2008
Decision : Committee considered case as per agenda for ratification of norms for export product Clopidogrel Bisulphate under para 4.7 of HBP. Committee decided to defer case for six weeks for comments of PI Division.				

41	Case No.:727/24/83-ALC1/2007	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:40/82-ALC4/2007 05.02.2008	Status: Case Deferred
	HQ File : 01/83/050/00614/AM08/	RLA File : 04/24/040/00112/AM08/	Lic.No/Date:04100901 31 28.06.2007	Defer Date: 15.04.2008
Decision : Committee considered case as per agenda for ratification of norms for export product Levetiracetam under para 4.7 of HBP. Committee decided to defer case for six weeks for comments of PI Division.				

42	Case No.:730/24/83-ALC1/2007	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:40/82-ALC4/2007 05.02.2008	Status: Case Deferred
	HQ File : 01/83/050/00623/AM08/	RLA File : 09/24/040/00120/AM08/	Lic.No/Date:09100306 86 29.06.2007	Defer Date: 01.04.2008
Decision : Committee considered case as per agenda for ratification of norms for export product (S)-3-Hydroxy-N-Benzyl Pyrrolidine under para 4.7 of HBP. Committee decided to defer case for four weeks for comments of PI Division.				

43	Case No.:731/24/83-ALC1/2007	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:40/82-ALC4/2007 05.02.2008	Status: Case Approved
	HQ File : 01/83/050/00624/AM08/	RLA File : 09/24/040/00425/AM07/	Lic.No/Date:09100306 91 29.06.2007	
Decision : Committee considered case as per agenda for ratification of norms for export product Sertraline Mandelate under para 4.7 of HBP.				

Committee in light of written comments forwarded by PI Division vide their U.O.No.35011/81/2007-PI-III dated 11.02.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Quantity	Sl.No.	Import items	Quantity allowed per unit of export product
Sertraline Mandelate	1 Kg.	1.	(R)-(-)Mandelic Acid	0.27kg/kg
		2.	Ethanol	0.43kg/kg
		3.	Ethyl Acetate	1.46kg/kg
		4.	Methanol	5.77kg/kg
		5.	Sodium Borohydride	0.225kg/kg
		6.	Tetralone	2.22kg/kg

RA concerned may take further necessary action as per above decision of Norms Committee.

44	Case No.:739/24/83-ALC1/2007	Party Name:PONALAB	Meet No/Date:40/82-ALC4/2007 05.02.2008	Status:Case Withdrawn
	HQ File : 01/83/050/00640/AM08/	RLA File : 07/24/040/00223/AM08/	Lic.No/Date:0710052285 03.07.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product 8-Hydroxyquinoline under para 4.7 of HBP. Committee decided to withdraw case as case has been approved by NC in its 37/82 meeting held on 15.01.2008.			

45	Case No.:19/23/83-ALC1/2007	Party Name:SEQUENT SCIENTIFIC LIMITED	Meet No/Date:40/82-ALC4/2007 05.02.2008	Status:Case Deferred
	HQ File : 01/83/050/00655/AM08/	RLA File : 07/24/040/00234/AM08/	Lic.No/Date:0710052301 04.07.2007	Defer Date: 01.04.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product L-(+)-Selenomethionine under para 4.7 of HBP. Committee observed that firm was requested to furnish technical details vide letter dated 04.01.2008, but letter was received back undelivered. Therefore, letter was again sent on 08.02.2008, but reply has not been received. Committee, therefore, decided to await reply. Accordingly, case was deferred for four weeks			

46	Case No.:743/24/83-ALC1/2007	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:40/82-ALC4/2007 05.02.2008	Status:Case Withdrawn
	HQ File : 01/83/050/00665/AM08/	RLA File : 09/24/040/00511/AM07/	Lic.No/Date:0910030757 04.07.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product 5,11-Dihydro(1)-Benzoxepino(3,4-b)-Pyridin-5-One under para 4.7 of HBP. Committee decided to withdraw case as case has been approved by NC in its 37/82 meeting held on 15.01.2008.			

47	Case No.:757/24/83-ALC1/2007	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:40/82-ALC4/2007 05.02.2008	Status:Case Withdrawn
	HQ File : 01/83/050/00687/AM08/	RLA File : 09/24/040/00112/AM08/	Lic.No/Date:0910030802 06.07.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product L-Menthyl Glyoxylate Hydrate (MGH) under para 4.7 of HBP. Committee decided to withdraw case as case has been approved by NC in its 37/82 meeting held on 15.01.2008.			

48	Case No.:771/24/83-ALC1/2007	Party Name:PRACHI PHARMACEUTICALS PVT LTD	Meet No/Date:40/82-ALC4/2007 05.02.2008	Status:Case Deferred
	HQ File : 01/83/050/00709/AM08/	RLA File : 03/95/040/00308/AM08/	Lic.No/Date:0310435714 11.07.2007	Defer Date: 15.04.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Thiamine Hydrochloride BP/USP under para 4.7 of HBP. Committee observed that both import and export items are bulk drugs BP/USP and this is not a conventional process adopted for manufacturing. Committee, therefore, decided to seek clarification from firm. Accordingly, case was deferred for six weeks.			

49	Case No.:768/24/83-ALC1/2007	Party Name:LIQUORS INDIA LTD,	Meet No/Date:40/82-ALC4/2007 05.02.2008	Status:Case Approved
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HQ File : 01/83/050/00702/AM08/	RLA File : 09/24/040/00142/AM08/	Lic.No/Date:09100308 64 12.07.2007	
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Decision : Committee considered case as per agenda for ratification of norms for export product Lovastatin under para 4.7 of HBP.

Committee in light of written comments forwarded by PI Division vide their U.O.No.35011/30/2007-PI-III dated 03.03.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Quantity	Sl.No.	Import items	Quantity allowed per unit of export product
Lovastatin	1 Kg.	1.	Dextrose Monohydrate	6.63kg/kg
		2.	Sugar	No justification. Hence not allowed.
		3.	Soya Milk	No justification. Hence not allowed.
		4.	Milk Powder	Not to be allowed
		5.	Soya Oil	No justification. Hence not allowed
		6.	Isopropyl alcohol	0.749kg/kg
		7.	Toluene	5.00kg/kg

RA concerned may take further necessary action as per above decision of Norms Committee.

Case No.:801/24/83-ALC1/2007	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:40/82-ALC4/2007 05.02.2008	Status:Case Withdrawn
HQ File : 01/83/050/00760/AM08/	RLA File : 09/24/040/00115/AM08/	Lic.No/Date:09100309 17 18.07.2007	
50	Decision : Committee considered case as per agenda for ratification of norms for export product (S)-5-Chloro-a-(Cyclopropylethynyl)-2-(((4-Methoxyphenyl) methyl) amino]-a-(Trifluoromethyl) Benzene Methanol under para 4.7 of HBP. Committee decided to withdraw case as case has been approved by NC in its 37/82 meeting held on 15.01.2008.		

51	Case No.:28/23/83-ALC1/2007	Party Name:KESHAVA ORGANICS PVT. LTD.,	Meet No/Date:40/82-ALC4/2007 05.02.2008	Status:Case Withdrawn
	HQ File : 01/83/050/00775/AM08/	RLA File : 03/94/040/01507/AM07/	Lic.No/Date:0310436591 18.07.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product Chlorpheniramine Base under para 4.7 of HBP. Committee decided to withdraw case as case has been approved by NC in its 37/82 meeting held on 15.01.2008.			

52	Case No.:905/24/83-ALC1/2007	Party Name:WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date:40/82-ALC4/2007 05.02.2008	Status:Case Deferred
	HQ File : 01/83/050/00915/AM08/	RLA File : 03/95/040/01473/AM07/	Lic.No/Date:0310436839 19.07.2007	Defer Date: 01.04.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Carvedilol BP under para 4.7 of HBP. Committee decided to defer case for six weeks for comments of PI Division.			

53	Case No.:906/24/83-ALC1/2007	Party Name:WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date:40/82-ALC4/2007 05.02.2008	Status:Case Deferred
	HQ File : 01/83/050/00916/AM08/	RLA File : 03/95/040/01472/AM07/	Lic.No/Date:0310436843 19.07.2007	Defer Date: 15.04.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Setralone (Tetralone) under para 4.7 of HBP. Committee decided to defer case for six weeks for comments of PI Division.			

54	Case No.:909/24/83-ALC1/2007	Party Name:WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date:40/82-ALC4/2007 05.02.2008	Status:Case Withdrawn
	HQ File : 01/83/050/00920/AM08/	RLA File : 03/95/040/01516/AM07/	Lic.No/Date:0310436993 20.07.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product Ibuprofen DC Granules 65% under para 4.7 of HBP.			

Committee decided to withdraw case as case has been approved by NC in its 35/82 meeting held on 08.01.2008.

55	Case No.:908/24/83-ALC1/2007	Party Name:WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date:40/82-ALC4/2007 05.02.2008	Status:Case Withdrawn
	HQ File : 01/83/050/00919/AM08/	RLA File : 03/95/040/01517/AM07/	Lic.No/Date:0310436987 20.07.2007	
Decision : Committee considered case as per agenda for ratification of norms for export product Ibuprofen DC Granules 90% under para 4.7 of HBP. Committee decided to withdraw case as case has been approved by NC in its 35/82 meeting held on 08.01.2008.				

56	Case No.:840/24/83-ALC1/2007	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:40/82-ALC4/2007 05.02.2008	Status:Case Deferred
	HQ File : 01/83/050/00837/AM08/	RLA File : 09/24/040/00155/AM08/	Lic.No/Date:0910030999 25.07.2007	Defer Date: 15.04.2008
Decision : Committee considered case as per agenda for ratification of norms for export product {3-5[Bromo-1-fluorophenyl](1,3-dihydro isobenzofuranyl)]-propyl]demethylamine oxalate under para 4.7 of HBP. Committee decided to defer case for six weeks for comments of PI Division.				

57	Case No.:876/24/83-ALC1/2007	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:40/82-ALC4/2007 05.02.2008	Status:Case Deferred
	HQ File : 01/83/050/00880/AM08/	RLA File : 09/24/040/00161/AM08/	Lic.No/Date:0910031051 06.08.2007	Defer Date: 01.04.2008
Decision : Committee considered case as per agenda for ratification of norms for export product Cyclohexyl Ester under para 4.7 of HBP. Committee decided to defer case for four weeks for comments of PI Division.				

58	Case No.:962/24/83-ALC1/2007	Party Name:ELPPE CHEMICALS PRIVATE LIMITED	Meet No/Date:40/82-ALC4/2007 05.02.2008	Status:Case Approved
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HQ File : 01/83/050/00978/AM08/	RLA File : 03/94/040/00493/AM08/	Lic.No/Date:03104393 77 14.08.2007	
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Decision : Committee considered case as per agenda for ratification of norms for export product Phenyl Thio Proline under para 4.7 of HBP.

Committee in light of its earlier decision taken in its 42/07 meeting held on 31.01.2007 vide Case No.B-1209 and in consultation with representative of PI Division present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Quantity	Sl.No.	Import items	Quantity allowed per unit of export product
Phenyl Thio Proline	1 Kg.	1.	Trans-4-Hydroxy-L-Proline	1.466kg/kg
		2.	Isobutyl Acetate	1.65kg/kg
		3.	Methane Sulfonyl Chloride	1.78kg/kg
		4.	Thio Phenol	0.99kg/kg

RA concerned may take further necessary action as per above decision of Norms Committee.

Case No.:977/24/83-ALC1/2007	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:40/82-ALC4/2007 05.02.2008	Status:Case Deferred
HQ File : 01/83/050/00994/AM08/	RLA File : 03/94/040/00492/AM08/	Lic.No/Date:03104399 50 17.08.2007	Defer Date: 01.04.2008
59	Decision : Committee considered case as per agenda for ratification of norms for export product Artemether under para 4.7 of HBP. Committee decided to defer case for four weeks for comments of PI Division.		

60	Case No.:972/24/83-ALC1/2007	Party Name:MANTENA LABORATORIES LIMITED	Meet No/Date:40/82-ALC4/2007 05.02.2008	Status:Case Deferred
	HQ File : 01/83/050/00988/AM08/	RLA File : 09/24/040/00554/AM07/	Lic.No/Date:09100311 78 21.08.2007	Defer Date: 15.04.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product 1,2-Epoxy-2-(2,4-Difluorophenyl)-3(1(H)-Triazole-1-YL) Propane Methane Sulphonate under para 4.7 of HBP.			

	Committee decided to defer case for six weeks for comments of PI Division.		
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61	Case No.:973/24/83-ALC1/2007	Party Name:MANTENA LABORATORIES LIMITED	Meet No/Date:40/82-ALC4/2007 05.02.2008	Status:Case Deferred
	HQ File : 01/83/050/00990/AM08/	RLA File : 09/24/040/00139/AM08/	Lic.No/Date:0910031179 21.08.2007	Defer Date: 15.04.2008
Decision : Committee considered case as per agenda for ratification of norms for export product 1,2-Epoxy-2-(2,4-Difluorophenyl)-3(1(H)-Triazole-1-YL) Propane Methane Sulphonate under para 4.7 of HBP.				
Committee decided to defer case for six weeks for comments of PI Division.				

62	Case No.:999/24/83-ALC1/2007	Party Name:VIVIN LABORATORIES PRIVATE LIMITED	Meet No/Date:40/82-ALC4/2007 05.02.2008	Status:Case Deferred
	HQ File : 01/83/050/01017/AM08/	RLA File : 09/24/040/00154/AM08/	Lic.No/Date:0910031200 24.08.2007	Defer Date: 15.04.2008
Decision : Committee considered case as per agenda for ratification of norms for export product [1S,4R]-4-[(2-Amino-6-Chloro-5-Formamido-4-Pyrimidinyl)Amino]-2-yclopentene-1-Methanol under para 4.7 of HBP.				
Committee decided to defer case for six weeks for comments of PI Division.				

63	Case No.:1000/24/83-ALC1/2007	Party Name:VASUDHA PHARMA CHEM LTD	Meet No/Date:40/82-ALC4/2007 05.02.2008	Status:Case Deferred
	HQ File : 01/83/050/01018/AM08/	RLA File : 09/24/040/00185/AM08/	Lic.No/Date:0910031201 24.08.2007	Defer Date: 15.04.2008
Decision : Committee considered case as per agenda for ratification of norms for export product 8-Chloro-5,6-Dihydro-11h-benzo(5,6)Cyclohepta(1,2-b)Pyridene-11-one under para 4.7 of HBP.				
Committee decided to defer case for six weeks for comments of PI Division.				

64	Case No.:42/25/83-ALC1/2007	Party Name:AARTI DRUGS LIMITED	Meet No/Date:40/82-ALC4/2007 05.02.2008	Status:Case Approved
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HQ File : 01/83/050/01067/AM08/	RLA File : 03/94/040/00299/AM08/	Lic.No/Date:03104414 32 30.08.2007	
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Decision : Committee considered case as per agenda for ratification of norms for export product Nitazoxanide under para 4.7 of HBP.

Committee in light of written comments forwarded by PI Division vide their U.O.No.35011/178/2006-PI-III dated 11.02.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Quantity	Sl.No.	Import items	Quantity allowed per unit of export product
Nitazoxanide	1 Kg.	1.	2-Acetyloxy benzoic acid (Asprin)	0.916kg/kg
		2.	2-amino-5-nitro thiazole	0.590kg/kg
		3.	Triethylamine	0.716kg/kg
		4.	Methylene Chloride	1.35kg/kg
		5.	Dimethyl formamide	0.70kg/kg
		6.	Methanol	3.20kg/kg
		7.	Charcoal	0.100kg/kg

RA concerned may take further necessary action as per above decision of Norms Committee.

Case No.:12/27/83-ALC1/2007	Party Name:CIPLA LIMITED	Meet No/Date:40/82-ALC4/2007 05.02.2008	Status:Case Deferred
HQ File : 01/83/050/01086/AM08/	RLA File : 03/94/040/00555/AM08/	Lic.No/Date:03104415 61 31.08.2007	Defer Date: 01.04.2008
65	Decision : Committee considered case as per agenda for ratification of norms for export product Saquinavir 200mg Capsules/Saqvir 200mg Capsules under para 4.7 of HBP. Committee decided to defer case for four weeks for comments of PI Division.		

66	Case No.:5/27/83-ALC1/2007	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:40/82-ALC4/2007 05.02.2008	Status:Case Approved
	HQ File : 01/83/050/01079/AM08/	RLA File : 09/24/040/00234/AM08/	Lic.No/Date:09100313 29	

			31.08.2007																										
Decision : Committee considered case as per agenda for ratification of norms for export product Florfenicol under para 4.7 of HBP. Committee in light of written comments forwarded by PI Division vide their U.O.No.35011/81/2007-PI-III dated 11.02.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table> <tr> <th>Export product</th><th>Export Quantity</th><th>Sl.No.</th><th>Import items</th><th>Quantity allowed per unit of export product</th></tr> <tr> <td rowspan="6">Florfenicol</td><td rowspan="6">1 Kg.</td><td>1.</td><td>(1R,2S)-1-[4-(methylsulfonyl)phenyl]-2-amino-3-fluoro-1-propanol [Fluoroamine]</td><td>1.095kg/kg</td></tr> <tr> <td>2.</td><td>Methyl Dichloro Acetate</td><td>1.588kg/kg</td></tr> <tr> <td>3.</td><td>Toluene</td><td>1.61kg/kg</td></tr> <tr> <td>4.</td><td>Methanol</td><td>1.21kg/kg</td></tr> <tr> <td>5.</td><td>Ethanol</td><td>2.41kg/kg</td></tr> <tr> <td>6.</td><td>Carbon enoanticromos (Activated Carbon)</td><td>0.047kg/kg</td></tr> </table> RA concerned may take further necessary action as per above decision of Norms Committee.					Export product	Export Quantity	Sl.No.	Import items	Quantity allowed per unit of export product	Florfenicol	1 Kg.	1.	(1R,2S)-1-[4-(methylsulfonyl)phenyl]-2-amino-3-fluoro-1-propanol [Fluoroamine]	1.095kg/kg	2.	Methyl Dichloro Acetate	1.588kg/kg	3.	Toluene	1.61kg/kg	4.	Methanol	1.21kg/kg	5.	Ethanol	2.41kg/kg	6.	Carbon enoanticromos (Activated Carbon)	0.047kg/kg
Export product	Export Quantity	Sl.No.	Import items	Quantity allowed per unit of export product																									
Florfenicol	1 Kg.	1.	(1R,2S)-1-[4-(methylsulfonyl)phenyl]-2-amino-3-fluoro-1-propanol [Fluoroamine]	1.095kg/kg																									
		2.	Methyl Dichloro Acetate	1.588kg/kg																									
		3.	Toluene	1.61kg/kg																									
		4.	Methanol	1.21kg/kg																									
		5.	Ethanol	2.41kg/kg																									
		6.	Carbon enoanticromos (Activated Carbon)	0.047kg/kg																									

67	Case No.:22/27/83-ALC1/2007	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:40/82-ALC4/2007 05.02.2008	Status:Case Withdrawn
	HQ File : 01/83/050/01096/AM08/	RLA File : 09/24/040/00166/AM08/	Lic.No/Date:0910031381 03.09.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product Efavirenz under para 4.7 of HBP. Committee decided to withdraw case as case has been approved in its 31/08 meeting held on 15/01/2008.			

68	Case No.:29/27/83-ALC1/2007	Party Name:AVENTIS PHARMA LIMITED	Meet No/Date:40/82-ALC4/2007 05.02.2008	Status:Case Approved
	HQ File : 01/83/050/01103/AM08/	RLA File : 03/94/040/00521/AM08/	Lic.No/Date:0310441708 03.09.2007	:

Decision : Committee considered case as per agenda for ratification of norms for export product Ramipril Precursor II (Step 3) under para 4.7 of HBP.

Committee in light of written comments forwarded by PI Division decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Quantity	Sl.No.	Import items	Quantity allowed per unit of export product
Ramipril Precursor II (Step 3)	1 Kg.	1.	L-Serinemethyl Ester Hcl	1.38kg/kg
		2.	Phosphorous Pentachloride	2.08kg/kg
		3.	Methylene Chloride	1.76kg/kg
		4.	Acetyl Chloride	0.59kg/kg

RA concerned may take further necessary action as per above decision of Norms Committee.

Case No.:54/27/83-ALC1/2007	Party Name:GLENMARK PHARMACEUTICALS LTD.,	Meet No/Date:40/82-ALC4/2007 05.02.2008	Status:Case Deferred
HQ File : 01/83/050/01128/AM08/	RLA File : 03/94/040/00525/AM08/	Lic.No/Date:0310441978 06.09.2007	Defer Date: 15.04.2008

Decision : Committee considered case as per agenda for ratification of norms for export product Aprepitant under para 4.7 of HBP.

Committee decided to defer case for six weeks for comments of PI Division.

70 Case No.:61/27/83-ALC1/2007	Party Name:APITHECARY PHARMA PVT LTD.	Meet No/Date:40/82-ALC4/2007 05.02.2008	Status:Case Deferred
HQ File : 01/83/050/01135/AM08/	RLA File : 09/24/040/00147/AM08/	Lic.No/Date:0910031443 07.09.2007	Defer Date: 01.04.2008

Decision : Committee considered case as per agenda for ratification of norms for export product Omeprazole Sulphide or 5-Methoxy-2-[[4-Mehoxy-3,5-Dimehyl-2-Pyridine-2-Methyl]hio]-1H-Benzimidazole under para 4.7 of HBP.

Committee decided to defer case for four weeks for comments of PI

Division.

Case No.:94/27/83-ALC1/2007	Party Name:ENVEE DRUGS PVT LTD	Meet No/Date:40/82-ALC4/2007 05.02.2008	Status: Case Approved
HQ File : 01/83/050/01168/AM08/	RLA File : 34/24/040/00082/AM08/	Lic.No/Date:34100196 47 14.09.2007	
Decision : Committee considered case as per agenda for ratification of norms for export product Betamethasone Valerate BP/USP under para 4.7 of HBP.			
71 Committee in consultation with representative of PI Division present in the meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			
Export product	Export Quantity	Sl.N o.	Import items Quantity allowed per unit of export product
Betamethasone Valerate BP/USP	1 Kg.	1.	Betamethasone BP/USP 0.915kg/kg
RA concerned may take further necessary action as per above decision of Norms Committee.			

72			
Case No.:98/27/83-ALC1/2007	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:40/82-ALC4/2007 05.02.2008	Status: Case Approved
HQ File : 01/83/050/01172/AM08/	RLA File : 09/24/040/00258/AM08/	Lic.No/Date:09100315 11 14.09.2007	
Decision : Committee considered case as per agenda for ratification of norms for export product Tenofovir Disoproxil Fumerate under para 4.7 of HBP.			
Committee in light of written comments forwarded by PI Division vide their U.O.No.35011/81/2007-PI-III dated 11.02.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			
Export product	Export Quantity	Sl.N o.	Import items Quantity allowed per unit of export product
Tenofovir Disoproxil Fumerate	1 Kg.	1.	Adenine 1.28kg/kg
		2.	Diethyl-p-tolunesulfonylmet hyl Phosphonate 3.52kg/kg
		3.	Dimethyl 6.66kg/kg

			formamide	
		4.	(R)-(+)-Propylene carbonate	1.19kg/kg
		5.	Methylene dichloride	19.18kg/kg
		6.	Acetonitrile	3.20kg/kg
		7.	Acetone	0.93kg/kg
		8.	N-methyl-2-pyrrolidone	3.92kg/kg
		9.	Triethylamine	1.080kg/kg
		10.	Chloromethyl isopropyl carbonate	2.708kg/kg
		11.	Isopropyl alcohol	6.18kg/kg
RA concerned may take further necessary action as per above decision of Norms Committee.				

Case No.:111/27/83-ALC1/2007	Party Name:CIPLA LIMITED	Meet No/Date:40/82-ALC4/2007 05.02.2008	Status:Case Withdrawn
HQ File : 01/83/050/01185/AM08/	RLA File : 03/94/040/00622/AM08/	Lic.No/Date:0310443342 17.09.2007	
73 Decision : Committee considered case as per agenda for ratification of norms for export product Losartan Potassium under para 4.7 of HBP. Committee decided to withdraw case as case has been approved in its 39/82 meeting held on 29.01.2008.			

74	Case No.:129/27/83- ALC1/2007	Party Name:CIPLA LIMITED	Meet No/Date:40/82- ALC4/2007 05.02.2008	Status: Case Approved
	HQ File : 01/83/050/01203/AM08/	RLA File : 03/94/040/00632/AM08/	Lic.No/Date:03104435 48 18.09.2007	
Decision : Committee considered case as per agenda for ratification of norms for export product Sibutramine Hydrochloride under para 4.7 of HBP.				
Committee in light of written comments forwarded by PI Division vide their U.O.No.35011/83/2007-PI-III dated 28.01.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export	Sl.N	Import items	Quantity

	Quantity	o.		allowed per unit of export product
Sibutramine Hcl	1 Kg.	1.	1-1(4-chlorophenyl)Cyclo butyl 3-Methylbutylamine (Fumarate Salt)SM-III Compound	1.53kg/kg
RA concerned may take further necessary action as per above decision of Norms Committee.				

Case No.:12/22/82-ALC4/2007	Party Name:CIPLA LIMITED	Meet No/Date:40/82-ALC4/2007 05.02.2008	Status:Case Approved	
HQ File : 01/82/050/00182/AM08/	RLA File : 03/94/040/00638/AM08/	Lic.No/Date:0310443698 19.09.2007		
Decision : Committee considered case as per agenda for ratification of norms for export product Carvedilol under para 4.7 of HBP.				
Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/83/2007-PI-III dated 28.01.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Quantity	Sl.No.	Description of import item	Qty. allowed
Carvedilol	1kg.	1.	4-hydroxy carbazol	1.06kg/kg
		2.	N-[2-(2-methoxy phenoxy)ethyl]benzyl amine hcl	1.089kg/kg
RA concerned may take further necessary action as per above decision of Norms Committee.				

76 Case No.:14/22/82-ALC4/2007	Party Name:AMOL PHARMACEUTICALS PVT. LTD.	Meet No/Date:40/82-ALC4/2007 05.02.2008	Status:Case Approved
HQ File : 01/82/050/00184/AM08/	RLA File : 13/24/040/00017/AM08/	Lic.No/Date:1310025052 21.09.2007	
Decision : Committee considered case as per agenda for ratification of norms for export product Vitamin B12 Granules under para 4.7 of HBP.			

Committee in light of written comments forwarded by PI Division decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Quantity	Sl.No.	Import items	Quantity allowed per unit of export product
Vitamin B12 Granules	1 Kg.	1.	Vitamin B12 USP	0.0101kg/kg
		2.	Micro Cellulose Crysteline	0.99kg/kg

RA concerned may take further necessary action as per above decision of Norms Committee.

Case No.:13/22/82-ALC4/2007	Party Name:AMOL PHARMACEUTICALS PVT. LTD.	Meet No/Date:40/82-ALC4/2007 05.02.2008	Status:Case Approved
HQ File : 01/82/050/00183/AM08/	RLA File : 13/24/040/00018/AM08/	Lic.No/Date:1310025051 21.09.2007	

Decision : Committee considered case as per agenda for ratification of norms for export product Biotin Granules under para 4.7 of HBP.

Committee in light of written comments forwarded by PI Division decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Quantity	Sl.No.	Import items	Quantity allowed per unit of export product
Biotin Granules	1 Kg.	1.	Biotin USP	0.0101kg/kg
		2.	Micro Crystalline Cellulose	0.99kg/kg

RA concerned may take further necessary action as per above decision of Norms Committee.

Case No.:16/22/82-ALC4/2007	Party Name:SHALINA LABORATORIES PVT. LTD.	Meet No/Date:40/82-ALC4/2007 05.02.2008	Status:Case Withdrawn
HQ File : 01/82/050/00186/AM08/	RLA File : 03/95/040/00574/AM08/	Lic.No/Date:0310444049 24.09.2007	

Decision : Committee considered case as per agenda for ratification of

norms for export product Diprosone Lotion (30ml) under para 4.7 of HBP.

Committee decided to withdraw case as case has been approved by NC in its 36/82 meeting held on 08.01.2008.

Case No.:160/27/83-ALC1/2007	Party Name:CIPLA LIMITED	Meet No/Date:40/82-ALC4/2007 05.02.2008	Status:Case Approved
HQ File : 01/83/050/01234/AM08/	RLA File : 03/94/040/00658/AM08/	Lic.No/Date:0310444 208 25.09.2007	

Decision : Committee considered case as per agenda for ratification of norms for export product Lamivudine under para 4.7 of HBP.

Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/83/2007-PI-III dated 28.01.2008 and in consultation with representative of PI Division present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Import items		Qty. allowed per unit of export product
		Sl.No.	Product	
Lamivudine ITC(HS)No.29349 000	1kg.	1.	(2R,5S)-5-[4-Acetoxy-2-Pyrimidinyl]-1,3-Oxathiolan-2-yl Methyl Carbonate	2.63kg/kg

RA concerned may take further necessary action as per above decision of Norms Committee.

80	Case No.:191/27/83-ALC1/2007	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:40/82-ALC4/2007 05.02.2008	Status:Case Deferred
	HQ File : 01/83/050/01265/AM08/	RLA File : 04/24/040/00235/AM08/	Lic.No/Date:04100912 80 01.10.2007	Defer Date: 15.04.2008

Decision : Committee considered case as per agenda for ratification of norms for export product [Alpha-(Alpha,Beta)]-Beta-Methyl-Alpha-Phenyl-1-Pyrrolidineethanol Base (Pyrrolidinyl Nor ephedrine Base) under para 4.7 of HBP.

Committee decided to defer case for four weeks for comments of PI Division.

81	Case No.:6/29/83-ALC1/2007	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:40/82-ALC4/2007 05.02.2008	Status:Case Withdrawn
	HQ File : 01/83/050/01271/AM08/	RLA File : 05/24/040/00525/AM08/	Lic.No/Date:0510209857 03.10.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product Cefprozil under para 4.7 of HBP. Committee decided to withdraw case as case has been approved by NC in its 35/82 meeting held on 08.01.2008.			

82	Case No.:12/29/83-ALC1/2007	Party Name:SYMBIOTEC PHARMALAB LTD.,	Meet No/Date:40/82-ALC4/2007 05.02.2008	Status:Case Approved									
	HQ File : 01/83/050/01277/AM08/	RLA File : 11/24/040/00034/AM08/	Lic.No/Date:1110016141 04.10.2007										
	Decision : Committee considered case as per agenda for ratification of norms for export product Hydrocortisone Acetate BP (Micronised) under para 4.7 of HBP. Committee in light of its earlier decision taken in its 24/82 meeting held on 16/10/2007 in the case of M/s Aarti Drugs Limited and in consultation with representative of PI Division present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Export Quantity</th><th>Sl.No.</th><th>Import items</th><th>Quantity allowed per unit of export product</th></tr> </thead> <tbody> <tr> <td>Hydrocortisone Acetate</td><td>1 Kg.</td><td>1.</td><td>Hydrocortisone</td><td>1.00kg/kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of Norms Committee.				Export product	Export Quantity	Sl.No.	Import items	Quantity allowed per unit of export product	Hydrocortisone Acetate	1 Kg.	1.	Hydrocortisone
Export product	Export Quantity	Sl.No.	Import items	Quantity allowed per unit of export product									
Hydrocortisone Acetate	1 Kg.	1.	Hydrocortisone	1.00kg/kg									

83	Case No.:9/29/83-ALC1/2007	Party Name:HETERO LABS LTD.	Meet No/Date:40/82-ALC4/2007 05.02.2008	Status:Case Deferred
	HQ File : 01/83/050/01274/AM08/	RLA File : 09/24/040/00278/AM08/	Lic.No/Date:0910031704 04.10.2007	Defer Date: 15.04.2008

Decision : Committee considered case as per agenda for ratification of norms for export product Tenofovir Disoproxil Fumarate under para 4.7 of HBP.

Committee decided to defer case for six weeks for comments of PI Division.

Case No.:29/29/83-ALC1/2007	Party Name:RAY CHEMICALS PRIVATE LIMITED,	Meet No/Date:40/82-ALC4/2007 05.02.2008	Status:Case Approved
HQ File : 01/83/050/01294/AM08/	RLA File : 07/24/040/00471/AM08/	Lic.No/Date:0710053684 05.10.2007	

Decision : Committee considered case as per agenda for ratification of norms for export product Doxepin Hcl under para 4.7 of HBP.

Committee in light its earlier decision taken in its 10/83 meeting held on 07/06/2006 and in consultation with representative of PI Division present in the meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Quantity	Sl.No.	Import items	Quantity allowed per unit of export product
Doxepin Hcl	1 Kg.	1.	1 Bromo 3 Chloro Propane	1.12kg/kg
		2.	Tetra Hydro Furan	0.68kg/kg
		3.	Magnesium Ingot	0.19kg/kg

RA concerned may take further necessary action as per above decision of Norms Committee.

Case No.:33/29/83-ALC1/2007	Party Name:AUCTUS PHARMA PRIVATE LIMITED	Meet No/Date:40/82-ALC4/2007 05.02.2008	Status:Case Deferred
HQ File : 01/83/050/01298/AM08/	RLA File : 09/24/040/00244/AM08/	Lic.No/Date:0910031713 05.10.2007	Defer Date: 01.04.2008

Decision : Committee considered case as per agenda for ratification of norms for export product {1R,2S,5R}-Methyl-5S-(Cytosine-1-Yl)-1,3-Oxathiolane-2R-Carboxylate/CME Compound under para 4.7 of HBP.

Committee decided to defer case for four weeks for comments of PI Division.

86	Case No.:43/29/83-	Party Name:MATRIX	Meet No/Date:40/82-	Status:Cas
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ALC1/2007	LABORATORIES LTD	ALC4/2007 05.02.2008	e Deferred
HQ File : 01/83/050/01308/AM08/	RLA File : 09/24/040/00259/AM08/	Lic.No/Date:09100317 15 08.10.2007	Defer Date: 01.04.2008
Decision : Committee considered case as per agenda for ratification of norms for export product Cytosine Menthyl Ester (CME) under para 4.7 of HBP. Committee decided to defer case for four weeks for comments of PI Division.			

Case No.:67/29/83- ALC1/2007	Party Name:LUPIN LIMITED	Meet No/Date:40/82- ALC4/2007 05.02.2008	Status:Case Withdrawn
HQ File : 01/83/050/01332/AM08/	RLA File : 03/95/040/00677/AM08/	Lic.No/Date:03104459 31 10.10.2007	
87	Decision : Committee considered case as per agenda for ratification of norms for export product Cefpodoxime Proxetil under para 4.7 of HBP. Committee decided to withdraw case as case has been approved by NC in its 35/82 meeting held on 08.01.2008.		

Case No.:8/25/82- ALC4/2007	Party Name:SHASUN CHEMICALS & DRUGS LIMITED	Meet No/Date:40/82- ALC4/2007 05.02.2008	Status:Case Withdrawn
HQ File : 01/82/050/00202/AM08/	RLA File : 04/24/040/00253/AM08/	Lic.No/Date:04100914 59 10.10.2007	
88	Decision : Committee considered case as per agenda for ratification of norms for export product Spironolactone Tablets 25mg under para 4.7 of HBP. Committee decided to withdraw case as case has been approved by NC in its 32/82 meeting held on 11.12.2007.		

Case No.:9/25/82- ALC4/2007	Party Name:SHASUN CHEMICALS & DRUGS LIMITED	Meet No/Date:40/82- ALC4/2007 05.02.2008	Status:Case Withdrawn
HQ File : 01/82/050/00203/AM08/	RLA File : 04/24/040/00254/AM08/	Lic.No/Date:04100914 60 10.10.2007	
89	Decision : Committee considered case as per agenda for ratification of norms for export product Spironolactone Tablets 50mg under para 4.7 of		

HBP.

Committee decided to withdraw case as case has been approved by NC in its 36/82 meeting held on 08.01.2008.

Case No.:10/25/82-ALC4/2007	Party Name:SHASUN CHEMICALS & DRUGS LIMITED	Meet No/Date:40/82-ALC4/2007 05.02.2008	Status:Case Withdrawn
HQ File : 01/82/050/00204/AM08/	RLA File : 04/24/040/00255/AM08/	Lic.No/Date:04100914 62 10.10.2007	

90 Decision : Committee considered case as per agenda for ratification of norms for export product Spironolactone Tablets 100mg under para 4.7 of HBP.

Committee decided to withdraw case as case has been approved by NC in its 36/82 meeting held on 08.01.2008.

Case No.:71/29/83-ALC1/2007	Party Name:HONEST BIO-VET PVT. LTD	Meet No/Date:40/82-ALC4/2007 05.02.2008	Status:Case Withdrawn
HQ File : 01/83/050/01336/AM08/	RLA File : 08/24/040/00174/AM08/	Lic.No/Date:08100677 47 11.10.2007	

91 Decision : Committee considered case as per agenda for ratification of norms for export product Menadione Sodium Bisulphite Complex (MSB65%) under para 4.7 of HBP.

Committee decided to withdraw case as case has been approved by NC in its 36/82 meeting held on 08.01.2008.

Case No.:102/29/83-ALC1/2007	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:40/82-ALC4/2007 05.02.2008	Status:Case Deferred
HQ File : 01/83/050/01367/AM08/	RLA File : 09/24/040/00271/AM08/	Lic.No/Date:09100317 98 16.10.2007	Defer Date: 15.04.2008

92 Decision : Committee considered case as per agenda for ratification of norms for export product 2-Chloro-N-(2-Chloro-4-Methyl-3-Pyridinyl)-3-Pyridine Carboxamide under para 4.7 of HBP.

Committee decided to defer case for six weeks for appropriate application to be received from RA.

93	Case No.:95/29/83-ALC1/2007	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:40/82-ALC4/2007 05.02.2008	Status:Case Withdrawn
	HQ File : 01/83/050/01360/AM08/	RLA File : 03/94/040/00673/AM08/	Lic.No/Date:03104465 03 16.10.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product Hydrochlorothiazide under para 4.7 of HBP. Committee decided to withdraw case as case has been approved by NC in its 39/82 meeting held on 29.01.2008.			

94	Case No.:4/30/83-ALC1/2007	Party Name:RA CHEM PHARMA LIMITED.	Meet No/Date:40/82-ALC4/2007 05.02.2008	Status:Case Deferred
	HQ File : 01/83/050/01373/AM08/	RLA File : 09/24/040/00304/AM08/	Lic.No/Date:09100318 10 17.10.2007	Defer Date: 15.04.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product 1-Acetylamino-5-Nitro-2-Propoxy Benzene under para 4.7 of HBP. Committee decided to forward a copy of application to Chemical Division of C&PC. Accordingly, the case was deferred for six weeks.			

95	Case No.:13/30/83-ALC1/2007	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:40/82-ALC4/2007 05.02.2008	Status:Case Deferred
	HQ File : 01/83/050/01382/AM08/	RLA File : 09/24/040/00330/AM08/	Lic.No/Date:09100318 17 19.10.2007	Defer Date: 15.04.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Atazanavir Sulfate under para 4.7 of HBP. Committee decided to defer case for six weeks for comments of PI Division.			

96	Case No.:2/26/82-ALC4/2007	Party Name:CIRON DRUGS & PHARMACEUTICALS P. LTD.,	Meet No/Date:40/82-ALC4/2007 05.02.2008	Status:Case Withdrawn
	HQ File : 01/82/050/00220/AM08/	RLA File : 03/94/040/00755/AM08/	Lic.No/Date:03104473 19 22.10.2007	
	Decision : Committee considered case as per agenda for ratification of			

norms for export product Drug formulations Drops under para 4.7 of HBP.

Committee decided to withdraw case as case has been approved by NC in its 39/82 meeting held on 29.01.2008.

97	Case No.:23/30/83-ALC1/2007	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:40/82-ALC4/2007 05.02.2008	Status:Case Withdrawn
	HQ File : 01/83/050/01392/AM08/	RLA File : 09/24/040/00299/AM08/	Lic.No/Date:0910031841 22.10.2007	
Decision : Committee considered case as per agenda for ratification of norms for export product Efavirenz-600mg Tablets under para 4.7 of HBP. Committee decided to withdraw case as case has been rejected by NC in its 37/82 meeting held on 15.01.2008.				

98	Case No.:22/30/83-ALC1/2007	Party Name:SHODHANA LABORATORIES LTD.	Meet No/Date:40/82-ALC4/2007 05.02.2008	Status:Case Withdrawn
	HQ File : 01/83/050/01391/AM08/	RLA File : 09/24/040/00325/AM08/	Lic.No/Date:0910031837 22.10.2007	
Decision : Committee considered case as per agenda for ratification of norms for export product 3-Oxo-4-Aza-5a-Androstane-17b-Carboxylic Acid under para 4.7 of HBP. Committee decided to withdraw case as case has been approved by NC in its 35/82 meeting held on 08.01.2008.				

99	Case No.:1/27/82-ALC4/2007	Party Name:MISSION PHARMACEUTICALS LTD.,	Meet No/Date:40/82-ALC4/2007 05.02.2008	Status:Case Withdrawn
	HQ File : 01/82/050/00222/AM08/	RLA File : 03/95/040/00545/AM08/	Lic.No/Date:0310447430 23.10.2007	
Decision : Committee considered case as per agenda for ratification of norms for export product Ciprofloxacin Tablets BP 500mg under para 4.7 of HBP. Committee decided to withdraw case as case has been approved by NC in its 35/82 meeting held on 08.01.2008.				

100	Case No.:52/30/83-ALC1/2007	Party Name:COVALENT LABORATORIES PRIVATE	Meet No/Date:40/82-ALC4/2007	Status:Case
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	LIMITED	05.02.2008	Withdrawn
HQ File : 01/83/050/01421/AM08/	RLA File : 09/24/040/00280/AM08/	Lic.No/Date:09100318 80 24.10.2007	
Decision : Committee considered case as per agenda for ratification of norms for export product Cefdinir under para 4.7 of HBP. Committee decided to withdraw case as case has been approved by NC in its 32/82 meeting held on 11.12.2007.			

10	Case No.:51/30/83- ALC1/2007	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:40/82- ALC4/2007 05.02.2008	Status:Cas e Deferred
1	HQ File : 01/83/050/01420/AM08/	RLA File : 09/24/040/00276/AM08/	Lic.No/Date:09100318 79 24.10.2007	Defer Date: 15.04.200 8
Decision : Committee considered case as per agenda for ratification of norms for export product Indinavir Sulphate under para 4.7 of HBP. Committee decided to defer case for six weeks for comments of PI Division.				

10	Case No.:50/30/83- ALC1/2007	Party Name:JUPITER BIOSCIENCE LIMITED,	Meet No/Date:40/82- ALC4/2007 05.02.2008	Status: Case Approved													
2	HQ File : 01/83/050/01419/AM08/	RLA File : 09/24/040/00336/AM08/	Lic.No/Date:09100318 78 24.10.2007														
Decision : Committee considered case as per agenda for ratification of norms for export product N-T-Boc-L-Phyenylalanine 99% Purity under para 4.7 of HBP. Committee in light of its earlier decision taken in its 38/82 meeting held on 22.01.2008 vide Case No.635/24/83 and in consultation with representative of PI Division present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-																	
<table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.N o.</th><th>Import items</th><th>Qty. allowed per unit of export product</th></tr> </thead> <tbody> <tr> <td rowspan="2">N-T-BOC-L-Phenyl Alanine</td><td rowspan="2">1kg.</td><td>1.</td><td>L-Phenyl Alanine</td><td>0.622kg/kg</td></tr> <tr> <td>2.</td><td>Di-Tertiary-Butyl</td><td>0.821kg/kg</td></tr> </tbody> </table>					Export product	Export Qty.	Sl.N o.	Import items	Qty. allowed per unit of export product	N-T-BOC-L-Phenyl Alanine	1kg.	1.	L-Phenyl Alanine	0.622kg/kg	2.	Di-Tertiary-Butyl	0.821kg/kg
Export product	Export Qty.	Sl.N o.	Import items	Qty. allowed per unit of export product													
N-T-BOC-L-Phenyl Alanine	1kg.	1.	L-Phenyl Alanine	0.622kg/kg													
		2.	Di-Tertiary-Butyl	0.821kg/kg													

(ITC(HS)No.29374 000)			Dicarbonate Anhydride	
		3.	Isopropyl Alcohol	0.394kg/kg
		4.	N-Hexane	0.986kg/kg
		5.	Ethyl Acetate	1.134kg/kg
		6.	Sodium Hydroxide	0.150kg/kg
RA concerned may take further necessary action as per above decision of Norms Committee.				

103	Case No.:15/32/83- ALC1/2007	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:40/82- ALC4/2007 05.02.2008	Status:Case Approved															
	HQ File : 01/83/050/01437/AM08/	RLA File : 09/24/040/00321/AM08/	Lic.No/Date:09100318 97 26.10.2007																
	Decision : Committee considered case as per agenda for ratification of norms for export product 5-Cyano Phthalide under para 4.7 of HBP. Committee in light of its earlier decision taken in its 34/82 meeting held on 26.12.2007 vide Case No.508 and in consultation with representative of PI Division present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed per unit of export product</th></tr> <tr> <td rowspan="3">5-Cyano Phthalide</td><td rowspan="3">1kg.</td><td>1.</td><td>Sulfolane</td><td>6.184kg/kg</td></tr> <tr> <td>2.</td><td>Sulfamide</td><td>1.020kg/kg</td></tr> <tr> <td>3.</td><td>Para Formaldehyde</td><td>0.53kg/kg</td></tr> </table> RA concerned may take further necessary action as per above decision of Norms Committee.				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product	5-Cyano Phthalide	1kg.	1.	Sulfolane	6.184kg/kg	2.	Sulfamide	1.020kg/kg	3.	Para Formaldehyde
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product															
5-Cyano Phthalide	1kg.	1.	Sulfolane	6.184kg/kg															
		2.	Sulfamide	1.020kg/kg															
		3.	Para Formaldehyde	0.53kg/kg															

104	Case No.:28/32/83- ALC1/2007	Party Name:CIPLA LIMITED	Meet No/Date:40/82- ALC4/2007 05.02.2008	Status:Case Approved
	HQ File : 01/83/050/01450/AM08/	RLA File : 03/94/040/00789/AM08/	Lic.No/Date:0310448 309 29.10.2007	

Decision : Committee considered case as per agenda for ratification of norms for export product Losartan Potassium under para 4.7 of HBP.

Committee in light of written comments forwarded by PI Division vide their U.O. No.35011/83/2007-PI-III dated 28.01.2008 and in consultation with representative of PI Division present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Import items		Qty. allowed per unit of export product
		Sl.N o.	Product	
Losartan Potassium	1kg	1.	2-Butyl-4-chloro-1-[(2'-(3-triphenyl methyl-1H-tetrazole-2yl)(1,1'-biphenyl)-4yl)-1H-imidazole-5-methanol]	2.00kg/kg
		2.	Tetrahydrofuran	1.80kg/kg

RA concerned may take further necessary action as per above decision of Norms Committee.

105	Case No.:64/32/83-ALC1/2007	Party Name:VITAL LABORATORIES PVT. LTD.	Meet No/Date:40/82-ALC4/2007 05.02.2008	Status:Case Deferred
	HQ File : 01/83/050/01486/AM08/	RLA File : 03/95/040/00758/AM08/	Lic.No/Date:0310448792 01.11.2007	Defer Date: 01.04.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Yohimbine Hydrochloride under para 4.7 of HBP. Committee decided to defer case for four weeks for comments of PI Division.			

106	Case No.:65/32/83-ALC1/2007	Party Name:VITAL LABORATORIES PVT. LTD.	Meet No/Date:40/82-ALC4/2007 05.02.2008	Status:Case Approved
	HQ File :	RLA File :	Lic.No/Date:03104487	

01/83/050/01487/AM08/	03/95/040/00680/AM08/	95	01.11.2007											
Decision : Committee considered case as per agenda for ratification of norms for export product 10-DAB under para 4.7 of HBP. Committee in light of DGFT Report dated 31.03.2005 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <tr> <th>Export product</th><th>Export Quantity</th><th>Sl.No.</th><th>Import items</th><th>Quantity allowed per unit of export product</th></tr> <tr> <td>10-DAB</td><td>1 Kg.</td><td>1.</td><td>Taxus Baccata Leaves</td><td>1148kg/kg</td></tr> </table> RA concerned may take further necessary action as per above decision of Norms Committee.					Export product	Export Quantity	Sl.No.	Import items	Quantity allowed per unit of export product	10-DAB	1 Kg.	1.	Taxus Baccata Leaves	1148kg/kg
Export product	Export Quantity	Sl.No.	Import items	Quantity allowed per unit of export product										
10-DAB	1 Kg.	1.	Taxus Baccata Leaves	1148kg/kg										

107	Case No.:60/32/83-ALC1/2007	Party Name:CIPLA LIMITED	Meet No/Date:40/82-ALC4/2007 05.02.2008	Status:Case Deferred
	HQ File : 01/83/050/01482/AM08/	RLA File : 03/94/040/00799/AM08/	Lic.No/Date:0310448706 01.11.2007	Defer Date: 01.04.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Saquinavir 200mg Capsules/Saqqvir 200mg Capsules under para 4.7 of HBP. Committee decided to defer case for four weeks for comments of PI Division.			

108	Case No.:10/28/82-ALC4/2007	Party Name:AMOL PHARMACEUTICALS PVT. LTD.	Meet No/Date:40/82-ALC4/2007 05.02.2008	Status:Case Approved
	HQ File : 01/82/050/00244/AM08/	RLA File : 13/24/040/00020/AM08/	Lic.No/Date:1310025280 01.11.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product Ascorbyl Palmitate Granules 95% under para 4.7 of HBP. Committee in light of written comments forwarded by PI Division decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Export Quantity	Sl.N o.	Import items	Quantity allowed per unit of export product
Ascorbyl Palmitate Granules 95%	1 Kg.	1.	Ascorbyl Palmitate USP	0.9595kg/kg
		2.	Polyvinyl Pyrrolidone	0.0196kg/kg
RA concerned may take further necessary action as per above decision of Norms Committee.				

109	Case No.:69/32/83-ALC1/2007	Party Name:CIPLA LIMITED	Meet No/Date:40/82-ALC4/2007 05.02.2008	Status:Case Withdrawn
	HQ File : 01/83/050/01491/AM08/	RLA File : 03/94/040/00803/AM08/	Lic.No/Date:0310448936 02.11.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product under para 4.7 of HBP. Committee decided to withdraw case as case has been approved in its 39/08 meeting held on 29/01/2008.			

110	Case No.:78/32/83-ALC1/2007	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:40/82-ALC4/2007 05.02.2008	Status:Case Approved									
	HQ File : 01/83/050/01500/AM08/	RLA File : 09/24/040/00305/AM08/	Lic.No/Date:0910031987 05.11.2007										
	Decision : Committee considered case as per agenda for ratification of norms for export product under para 4.7 of HBP. Committee in light of written comments forwarded by PI Division vide their U.O.No.35011/81/2007-PI-III dated 11.02.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table> <tr> <th>Export product</th><th>Export Quantity</th><th>Sl.No.</th><th>Import items</th><th>Quantity allowed per unit of export product</th></tr> <tr> <td>Florfenicol</td><td>1 Kg.</td><td>1.</td><td>(1R,2S)-1-[4-(methylsulfonyl)phenyl]-2-amino-3-fluoro-1-propanol [Fluoroamine]</td><td>1.095kg/kg</td></tr> </table>				Export product	Export Quantity	Sl.No.	Import items	Quantity allowed per unit of export product	Florfenicol	1 Kg.	1.	(1R,2S)-1-[4-(methylsulfonyl)phenyl]-2-amino-3-fluoro-1-propanol [Fluoroamine]
Export product	Export Quantity	Sl.No.	Import items	Quantity allowed per unit of export product									
Florfenicol	1 Kg.	1.	(1R,2S)-1-[4-(methylsulfonyl)phenyl]-2-amino-3-fluoro-1-propanol [Fluoroamine]	1.095kg/kg									

		2.	Methyl Dichloro Acetate	1.588kg/kg
		3.	Toluene	1.61kg/kg
		4.	Methanol	1.21kg/kg
		5.	Ethanol	2.41kg/kg
		6.	Carbon enoanticromos (Activated Carbon)	0.047kg/kg
RA concerned may take further necessary action as per above decision of Norms Committee.				

11 1	Case No.:82/32/83-ALC1/2007	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:40/82-ALC4/2007 05.02.2008	Status:Case Deferred
	HQ File : 01/83/050/01504/AM08/	RLA File : 09/24/040/00051/AM08/	Lic.No/Date:09100319 91 05.11.2007	Defer Date: 15.04.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Cefepime Hcl for Injection (Cefepime Hcl under para 4.7 of HBP. Committee decided to defer case for six weeks.			

11 2	Case No.:106/32/83-ALC1/2007	Party Name:CIPLA LIMITED	Meet No/Date:40/82-ALC4/2007 05.02.2008	Status:Case withdrawn
	HQ File : 01/83/050/01528/AM08/	RLA File : 03/94/040/00804/AM08/	Lic.No/Date:03104492 08 05.11.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product Lamivudine under para 4.7 of HBP. Committee decided to withdraw case as case has already been approved in its 39/08 meeting held on 29.01.2008.			

11 3	Case No.:90/32/83-ALC1/2007	Party Name:VITAL LABORATORIES PVT. LTD.	Meet No/Date:40/82-ALC4/2007 05.02.2008	Status:Case Deferred
	HQ File : 01/83/050/01512/AM08/	RLA File : 03/95/040/00683/AM08/	Lic.No/Date:03104494 50 06.11.2007	Defer Date: 01.04.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product Reserpine BP/EP/USP under para 4.7 of HBP.			

	Committee decided to defer case for four weeks for comments of PI Division.
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114	Case No.:7/33/83-ALC1/2007	Party Name:CIPLA LIMITED	Meet No/Date:40/82-ALC4/2007 05.02.2008	Status:Case Withdrawn
	HQ File : 01/83/050/01536/AM08/	RLA File : 03/94/040/00822/AM08/	Lic.No/Date:0310449680 07.11.2007	
	Decision : Committee considered case as per agenda for ratification of norms for export product Fluticasone Propionate under para 4.7 of HBP. Committee decided to withdraw case as case has already been approved in its 39/08 meeting held on 29.01.2008.			

115	Case No.:1/35/82-ALC4/2007	Party Name:FDC LTD	Meet No/Date:40/82-ALC4/2007 05.02.2008	Status:Case Deferred
	HQ File : 01/82/050/00280/AM08/	RLA File : 03/94/040/00771/AM08/	Lic.No/Date:0310450616 19.11.2007	Defer Date: 15.04.2008
	Decision : Committee considered case as per agenda for ratification of norms for export product under para 4.7 of HBP. Committee decided to remind RA to furnish a copy of application alongwith copy of Advance Authorisation. Accordingly, case was deferred for six weeks.			